

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

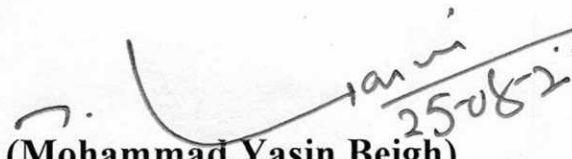
No: 776 of 2021/Rg Dated: 26/8/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rahil Ahmad Khanday
S/O Mohd Jabar Khanday
R/O Charigam, Herpora, Tehsil Sallar, District Anantnag

vide Notification No.478 dated 10.12.2020 has been declared as Absolute/Final.

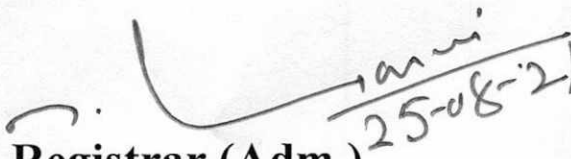
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37070-77/Rg/4 Dated: 26/8/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahil Ahmad Khanday, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

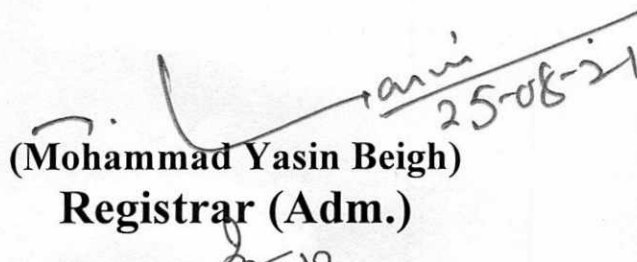
No: 7779/2021/Ry Dated: 26/8/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Hassan
S/O Gulam Hassan Bhat
R/O Wadipora, Ompora, Tehsil & District Budgam

vide Notification No.1786 dated 08.05.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37070-05/Ry/CP Dated: 26/8/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Hassan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 770 921/Rg Dated: 26/8/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Yasmeena Jan
D/O Mohd Akbar Wani
R/O Murran, Wani Mohalla, Tehsil & District Pulwama

vide Notification No.1672 dated 16.03.2020 has been declared as Absolute/Final.

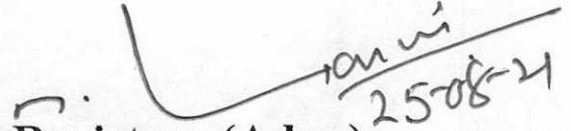
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 37006-93/Rg/CP Dated: 26/8/2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yasmeena Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

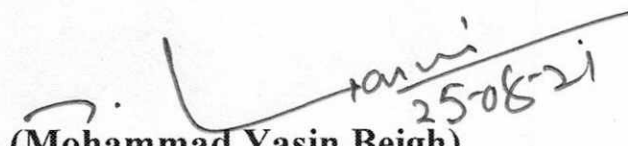
No: 779 of 2021/Rg Dated: 26/8/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Aliya Sadeeq
D/O Mohd Sadeeq Peerzada
R/O Village Peernia, Tehsil Boniyar, District Baramulla**

vide Notification No.1761 dated 06.05.2020 has been declared as Absolute/Final.

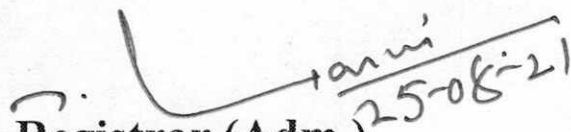
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25-08-21
26/8

No: 37094-901/Rg/Ad Dated: 26/8/2021

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1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Aliya Sadeeq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

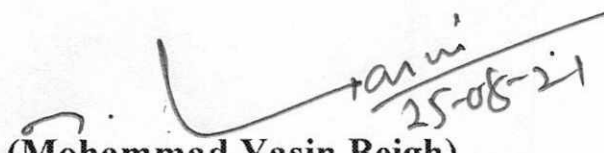
No: 780 of 2021/Ry Dated: 26/8/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Stanzin Yangdol
D/O Chhering Samphel
R/O 24 Village Achanathang, P.O/Tehsil.Khalri, Bus Stand District Leh

vide Notification No.1657 dated 12.03.2020 has been declared as Absolute/Final.

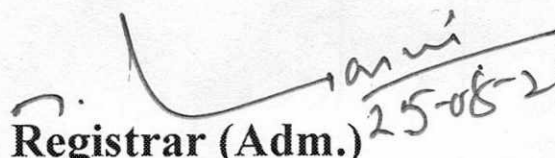
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 37902-9/Rg/LP Dated: 26/8/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Stanzin Yangdol, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

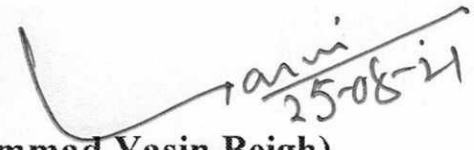
No: 701 of 2021/R4 Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Muddassar
S/O Mushtaq Ahmed
R/O H.No.20, Phase-Ist, Housing Colony, Tehsil & Distt. Udhampur

vide Notification No.1626 dated 12.03.2020 has been declared as Absolute/Final.

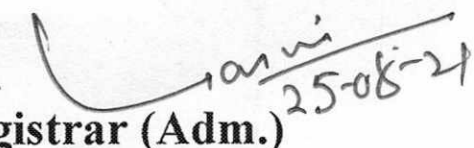
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 37910-17/R4/LP Dated: 26/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Muddassar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 702 of 2021/Ry Dated: 26/08/2021

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:


Ms. Mehak Sharma

D/O Heman Chander

R/O H.No.164/Sec.4, Nanak Nagar, Jammu

vide Notification No.1635 dated 12.03.2020 has been declared as
Absolute/Final.

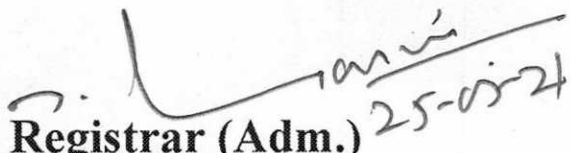
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37918-25/Ry/LD Dated: 26/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehak Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 703 of 2021/Reg Dated: 26/08/2021 .

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Meenu Lamba
D/O Ashok Lamba
R/O H.No.79/3, Adarsh nagar, Bantalab, Jammu

vide Notification No.1721 dated 17.03.2020 has been declared as Absolute/Final.

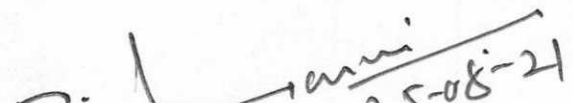
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 37926-33/Reg/Adm Dated: 26/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Meenu Lamba, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 784 of 2021/24 Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Rachana Dogra

D/O Manohar Lal

**R/O Ward No.2, House No.19 Near M.C. Office Tehsil Bari Brahmana,
District Samba**

vide Notification No.1729 dated 17.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37934-41/24/CP Dated: 26/08/2021, 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rachana Dogra, Advocate**
.....for information and necessary action.


Registrar (Adm.) 25-08-21

25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

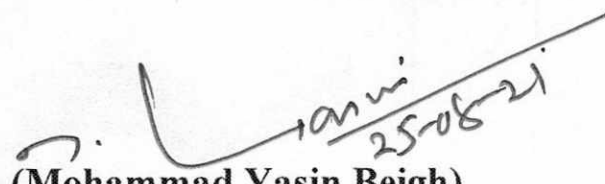
No: 785 of 2024/R4 Dated: 26/08/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Fazila Iqbal
D/O Mohd Iqbal Jan
R/O Jana Mohalla, Tehsil & District Shopian**

vide Notification No.1586 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37942-49/R4/4 Dated: 26/08/2024. 25/8.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fazila Iqbal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 786 of 2021/24 Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Gh Rasool Shah
S/O Gh Qadir Shah
R/O Check-I-Drugmulla, Kupwara

vide Notification No.1591 dated 10.03.2020 has been declared as Absolute/Final.

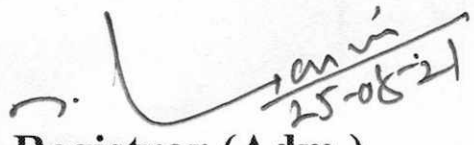
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37950-57/Pg/CP Dated: 26/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Gh Rasool Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 707 of 2021/Pg Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

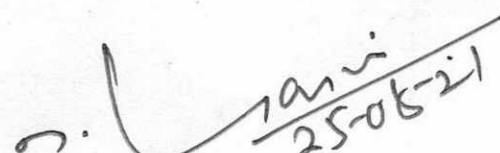
Ms. Vikky Jan

D/O Mohammad Amin Thoker

R/O Sopat Tanpora, Thoker Mohalla, Tehsil Devsar, District Kulgam

vide Notification No.1169 dated 10.01.2020 has been declared as Absolute/Final.

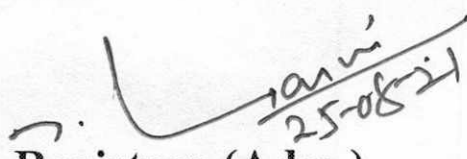
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37958-65/Pg/CP Dated: 26/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vikky Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

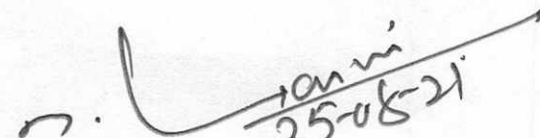
No: 788 J/2021/Ry Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tabassum Iqbal
S/O Mohd Iqbal
R/O Manoo, Tehsil Gandoh, District Doda
A/P Green Valley Enclave, Lower Ghaziabad, Sunjwan, Jammu

vide Notification No.1191 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37966-73/Ry/KD Dated: 26/08/2021 .

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tabassum Iqbal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION


No: 78907/2021/R4 Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sudershan Sharma
S/O Faishon Chand Sharma
R/O Village Gadethar, Tehsil Gundana, District Doda
A/P H.No.77, Sec-B2, Lane-4 Laxmi Puram, Ban Talab, Jammu

vide Notification No.1181 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37974-81/R4/p Dated: 26/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sudershan Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 790 072021/Rg Dated: 26/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

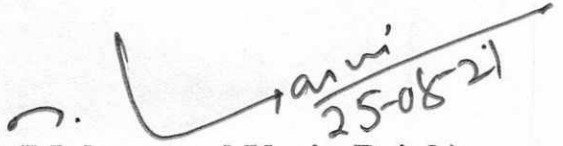
Mr. Vishal Kotwal

S/O Ashok Kumar Kotwal

R/O Village Jalga Chinta, Subar Nag Mandir, Tehsil Bhaderwah, District Doda

vide Notification No.1167 dated 10.01.2020 has been declared as Absolute/Final.

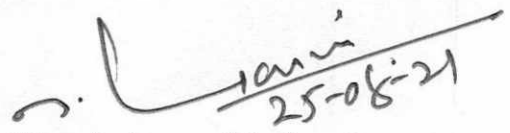
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37902-90/Rg/Lp Dated: 26/08/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Kotwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 791 of 2021/Rg Dated: 26/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Vishali Rajput
D/O Parshotam Singh
R/O H.No.66, Ward No.6, VPO Akalpur, Jammu

vide Notification No.1161 dated 10.01.2020 has been declared as Absolute/Final.

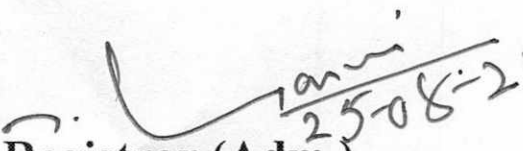
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 37991-90/Rg/LP Dated: 26/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vishali Rajput, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

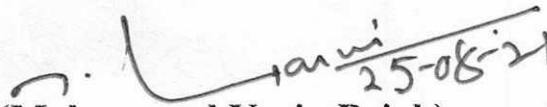
No: 792 of 2021 Dated: 26-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sunashi Jandyal
D/O Jagdish Raj
R/O Seri Bazar, Tehsil Bhaderwah, District Doda
A/P H.No.396, Bakshi Nagar, Jammu

vide Notification No.1202 dated 10.01.2020 has been declared as Absolute/Final.

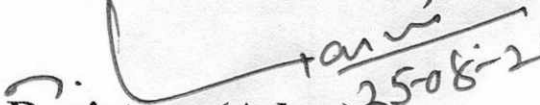
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 37999-38006/24/CP Dated: 28/08/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sunashi Jandyal, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 793 of 2021 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

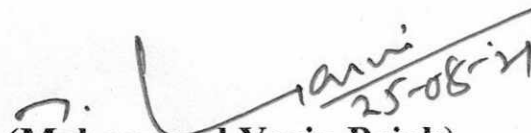
Ms. Nighat Nazir

D/O Nazir Ahmad Malik

R/O Yaseen Colony Kanispora, Yaseen Colony, Baramulla

vide Notification No.1058 dated 09.01.2020 has been declared as Absolute/Final.

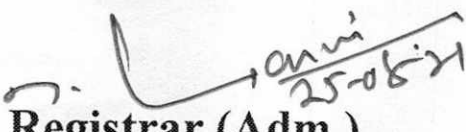
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 38007-14/24/4 Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 794 of 2021 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

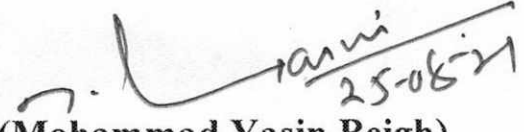
Mr. Rahat Afridi

S/O I. Afridi

R/O H.No.4, Veshnavi Enclave, Sector-7, Tehsil Channi Himmat, Jammu

vide Notification No.1080 dated 10.01.2020 has been declared as Absolute/Final.

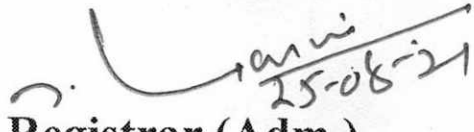
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38015-22/Reg/UP Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahat Afridi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

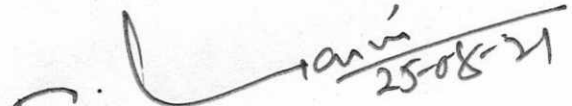
No: 795 of 2021 Dated: 28-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naseem Qadri
S/O Mohmad Yousuf Qadri
R/O E-16, Abu Bakar-Colony Bemina By-Pass, Srinagar

vide Notification No.857 dated 17.10.2018 has been declared as Absolute/Final.

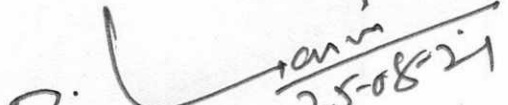
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38023-30/24/18 Dated: 28-08-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naseem Qadri, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 796 of 2021 Dated: 26-08-2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Feroz Ahmad Najar
S/O Gh Mohd Najar
R/O Batmaloo, Srinagar

vide Notification No.30 dated 15.09.2020 has been declared as Absolute/Final.

By Order

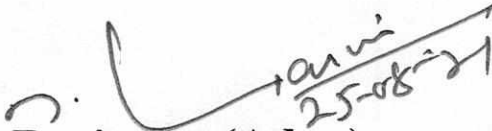

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38031-38/24/UP Dated: 26-08-2021.

25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Feroz Ahmad Najar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 797 of 2021 Dated: 26-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

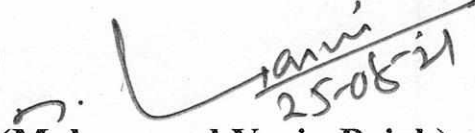
Mr. Murtaza Ahmed Qureshi

S/O Akhter Hussain

R/O Ari, Ward No.4, Mardhanshah, Tehsil Mandhar, District Poonch

vide Notification No.1619 dated 12.03.2020 has been declared as Absolute/Final.

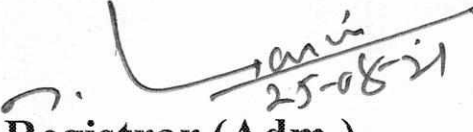
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 38039-46/2021 Dated: 26-08-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Murtaza Ahmed Qureshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

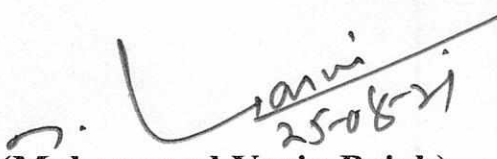
No: 798 of 2021 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Babesh Kumar
S/O Harbans Lal
R/O Village Laswara Tehsil Bishnah, Distt. Jammu

vide Notification No.431 dated 09.12.2020 has been declared as Absolute/Final.

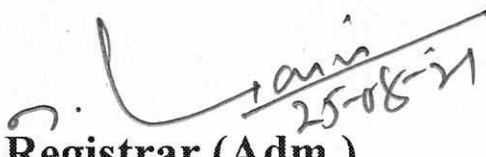
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38047-54/104/18 Dated: 26-08-2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Babesh Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 799 of 2021 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

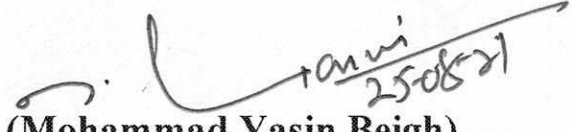
Ms. Uzma Hussain

D/O Mohammad Hussain Shaksaz

R/O Batapora, Narpora, Tehsil Hazratbal, District Srinagar

vide Notification No.135 dated 22.10.2020 has been declared as Absolute/Final.

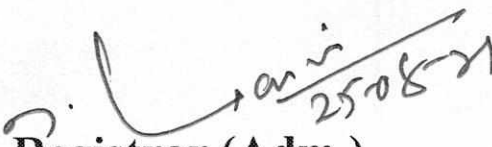
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38055-62/2021/UP Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Uzma Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 800 of 2021 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dheeraj Sharma

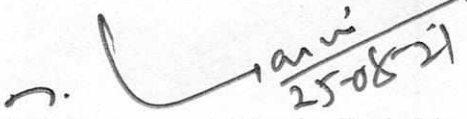
S/O Yash Pal Sharma

R/O Hira Chak P/O Halqa near Mandir, Tehsil Marh, District Jammu

A/P R.K. Vihar Udheywalla, Lane No.1, Jammu

vide Notification No.1263 dated 01.01.2019 has been declared as Absolute/Final.

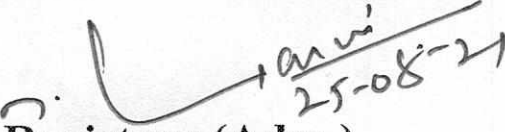
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 38063-70/24/UP Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 801 of 2021/09 Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sushil Kumar

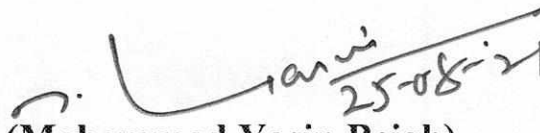
S/O Bodh Raj

R/O Vill. Bhopur P/O Jourian, Tehsil Khour, Distt. Jammu

A/P Vill. Gurha Keran Barnai P/O Ban Talab, Lane No.7, H.No.81, Jammu

vide Notification No.1154 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38071-78/24/09 Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushil Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 802 of 2021/24 Dated: 26-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akash Deep
S/O Ashok Kumar Sharma
R/O Ward No.3, Shivpuri, Tehsil Hira Nagar, Distt. Kathua

vide Notification No.1568 dated 10.03.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38079-06/24/UP Dated: 26-08-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akash Deep, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

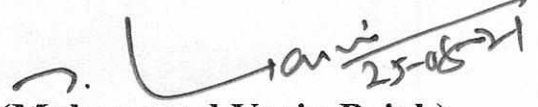
No: 803 of 2021/UP Dated: 26-08-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Amandeep Kour
D/O Jiwan Singh
R/O Vill.Dablehar, Tehsil R.S. Pura, District Jammu

vide Notification No.1098 dated 10.01.2020 has been declared as Absolute/Final.

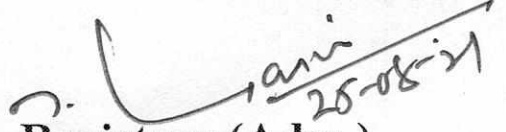
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38087-94/2021/UP Dated: 26-08-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Amandeep Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 804 of 2021/LP Dated: 26-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abhishek Kumar Kaith
S/O Mohan Lal Kaith
R/O 263 Colonel Colony Talab Tillo Bohri, Jammu

vide Notification No.1020 dated 09.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 38095-102/2021/LP Dated: 26-08-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abhishek Kumar Kaith, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 805 of 2021/CP Dated: 26-08-2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Waseem
S/O Mohd Saleem
R/O Gholad Town Vill. Banola Mendhar, Poonch

vide Notification No.525 dated 10.07.2018 has been declared as Absolute/Final.

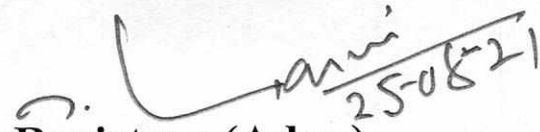
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38103-10/29/CP Dated: 26-08-2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Waseem, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

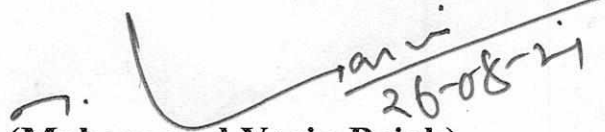
No: 0350/2021/Py Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuveed Ul Nuzhat
D/O Mohmad Akram Sheikh
R/O Chewdara, Tehsil Beerwah, District Budgam

vide Notification No.112 dated 22.10.2020 has been declared as Absolute/Final.

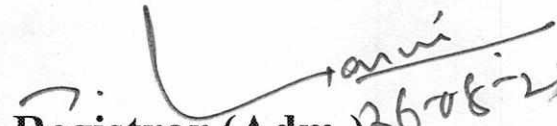
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30711-10/R4/LD Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuveed Ul Nuzhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

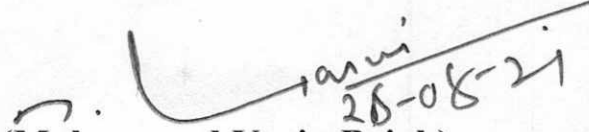
No: 836 of 2021/Rg/4 Dated: 31/08/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazima Rahim
D/O Ab Rahim Dar
R/O Village Hygam, Tehsil khoie, Sopore, District Baramulla

vide Notification No.110 dated 22.10.2020 has been declared as Absolute/Final.

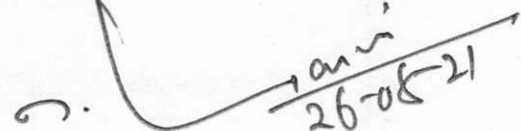
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8.

No: 30719-26/Rg/4 Dated: 31/08/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazima Rahim, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8-

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

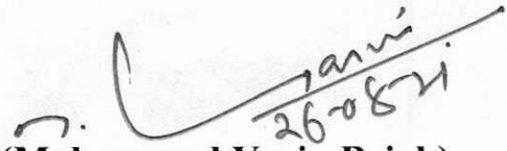
No: 00972021/29 Dated: 31/00/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faiz ul Fayaz Rah
S/O Fayaz Ahmad Rah
R/O Housing Colony Chanpora Dastgeer Lane Srinagar

vide Notification No.23 dated 15.09.2020 has been declared as Absolute/Final.

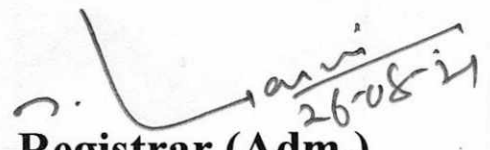
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38407-94/29/4 Dated: 31-00/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faiz ul Fayaz Rah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

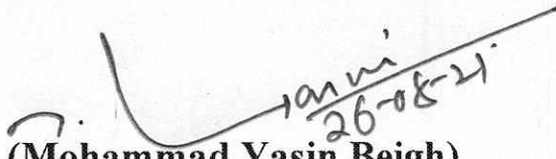
No: 809 of 2021/24 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naziya Aslam
D/O Mohammad Aslam Janwari
R/O Chanpora, Housing Colony Srinagar

vide Notification No.27 dated 15.09.2020 has been declared as Absolute/Final.

By Order

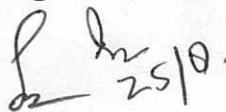

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38495-501/24/LP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Aslam, Advocate**
.....for information and necessary action.


Registrar (Adm.)


25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

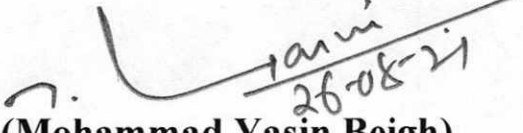
No: 010 of 2021/Rg Dated: 31/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tawseef Manzoor Bhat
S/O Manzoor Ahmad Bhat
R/O Summerbugh, Bhat Mohalla, Tehsil B.K. Pora, Budgam

vide Notification No.128 dated 22.10.2020 has been declared as Absolute/Final.

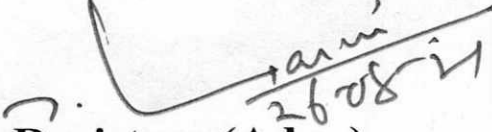
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38502-09/Rg/CP Dated: 31/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tawseef Manzoor Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

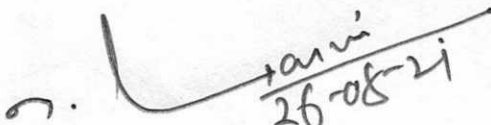
No: 8119/2021/R4 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dawood Ahmad Laway
S/O Gh Mohammad Laway
R/O Astanpora, Chawalgam Distt. Kulgam.

vide Notification No.24 dated 15.09.2020 has been declared as Absolute/Final.

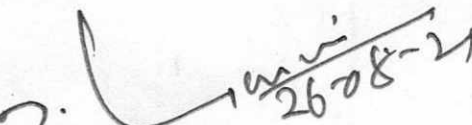
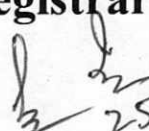
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30510-17/R4/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dawood Ahmad Laway, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

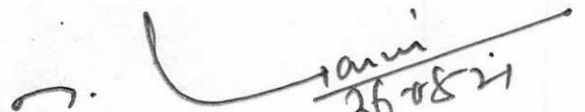
No: 012 of 2021/Reg Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Khursheed Ahmad Shah
S/O Manzoor Ahmad Shah
R/o Khayar Shah Mohalla, Bandipora

vide Notification No.36 dated 15.09.2020 has been declared as Absolute/Final.

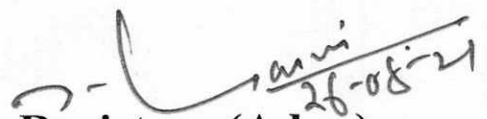
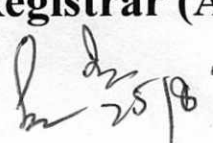
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38518-25/Reg/4P Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Khursheed Ahmad Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 813 of 2021/22 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Waseem Ahmed
S/O Nazir Hussain
R/O Sakhi Maidan, Mendhar, Poonch**

vide Notification No.26 dated 15.09.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30526-33/Rg/4 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waseem Ahmad, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

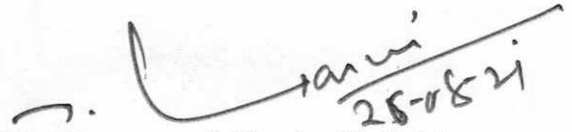
No: 814 of 2021/Rg Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Talib Hussain Khan
S/O Ab Khaliq Khan
R/O Diver Anderbugh, Lolab, Tehsil Sogam, District Kupwara
A/P Government Estates Quarters, Bemina Srinagar

vide Notification No.129 dated 22.10.2020 has been declared as Absolute/Final.

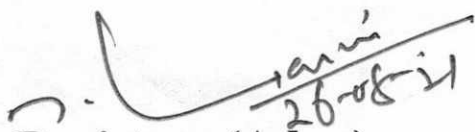
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38534-41/Rg/4 Dated: 31/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Talib Hussain Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 015 of 2021/Rg Dated: 31/00/2021 .

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazish Yasrab Rehman

D/O Mohd Akbar Sofi

R/O Arihal Pulwama, Kashmir

A/P H.No.107, Lane-E, Maidan Enclave, Rawalpura, Srinagar

vide Notification No.717 dated 19.09.2019 has been declared as Absolute/Final after condonation of delay.

By Order

(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 30542-49/Rg/LR Dated: 31/00/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazish Yasrab Rehman, Advocate**
.....for information and necessary action.

Registrar (Adm.)

25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 816 of 2021/24 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Menakshi Sharma
D/O Ashwani Sharma
R/O Bera Goa, Kalakote, Rajouri

vide Notification No.472 dated 04.07.2018 has been declared as Absolute/Final.

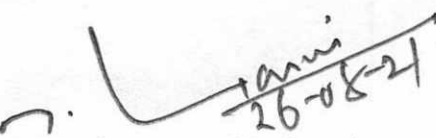
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38550-57/R4/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Menakshi Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 817 of 2021/Ry Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

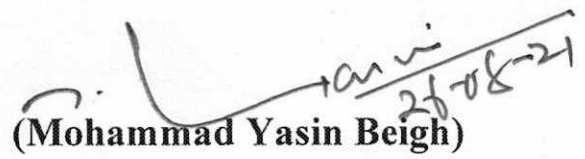
Ms. Palak Sharma

D/O Surinder Kumar Sharma

**R/O H.No.26, Opp. J&K Bank, Near Satya Narayan Temple Panjtirthi,
Jammu**

vide Notification No.1701 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38558-65/Ry/CO Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palak Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

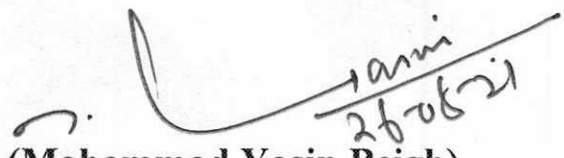
No: 806 of 2021/R9 Dated: 26-08-2021

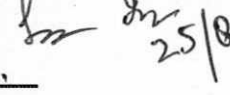
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Gowhar Rashid Ahrabli
S/O Syed Rashid Ahrabli
R/O Asnoor Tehsil D.H.pora, District Kulgam
A/P Asnoor Syed (Manzil Malik Pora) Asnoor

vide Notification No.667 dated 29.12.2015 has been declared as Absolute/Final.

By Order

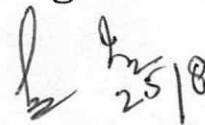

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38279-86/R4/UP Dated: 26-08-2021  25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Gowhar Rashid Ahrabli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

 25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 01807/2021/04 Dated: 31/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

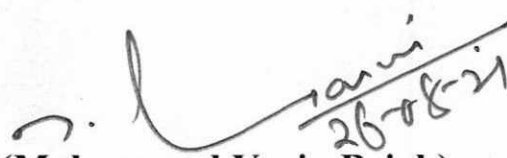
Ms. Palvi Bakshi

D/O Sanjay Kumar Bakshi

R/O Plot No.210, Rehari Colony, Hari Singh Nagar, Jammu

vide Notification No.1086 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30566-73/124/10 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Palvi Bakshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

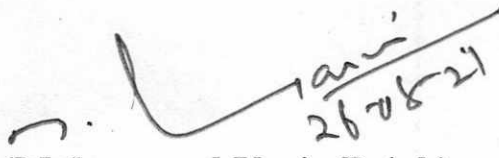
No: 019 of 2021/24 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anuj Mahajan
S/O Raj Kumar Gupta
R/O H.No.241, Govindpura, Jammu Cantt. Distt. Jammu

vide Notification No.994 dated 09.01.2020 has been declared as Absolute/Final.

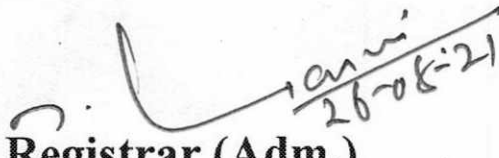

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30574-01/24/20 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Mahajan, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

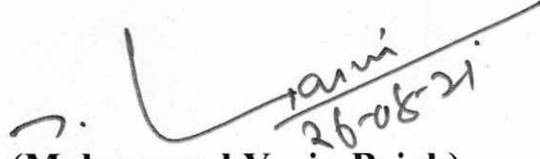
No: Q20 of 2021/Rg Dated: 31/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahil Parvez Kachroo
S/O Parvez Hussain Kachroo
R/O Kalash Pora, Babadam, Shamaswari, Srinagar

vide Notification No.895 dated 20.11.2019 has been declared as Absolute/Final.

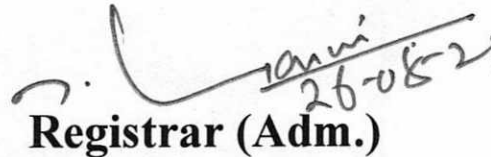
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30502-99/Rg/Lp Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahil Parvez Kachroo, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

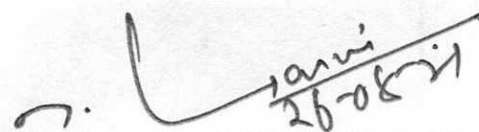
No: 0210/2021/24 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manhor Singh
S/O Chamail Singh
R/O Swari, Teh. Kotranka Bakori (Budhail), Rajouri
A/P Rathana Morh, R.S. Pura, Jammu

vide Notification No.868 dated 18.10.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30600-07/24/18 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manhor Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

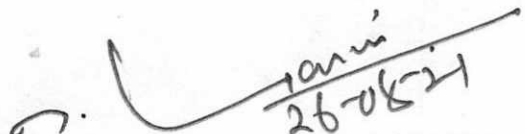
No: 82207/2021/R4 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Younis Ahmad Laway
S/O Gull Mohd Laway
R/O Lider Matoo Khanabal, Anantnag

vide Notification No.1221 dated 19.11.2018 has been declared as Absolute/Final.

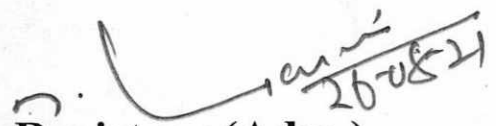

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30600-13/24/14 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Younis Ahmad Laway, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 82307/2021/R4 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

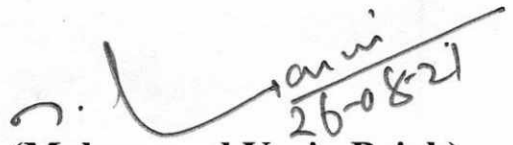
Mr. Mir Ishfaq Hussain

S/O Mir Mohd Akram

R/O Tapper, Waripora, Wani Mohalla, Tehsil Pattan, Distt. Baramulla

vide Notification No.865 dated 18.10.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30616-23/R4/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mir Ishfaq Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 024 of 2021/24 Dated: 31/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

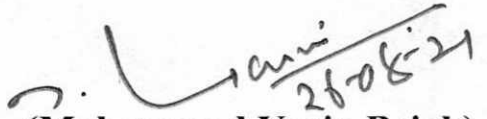
Mr. Mohd Asif Wani

S/O Ab Samad Wani

R/O Sheerbugh, Wani Mohalla, Tehsil Pattan Distt. Baramulla

vide Notification No.726 dated 19.09.2019 has been declared as Absolute/Final.

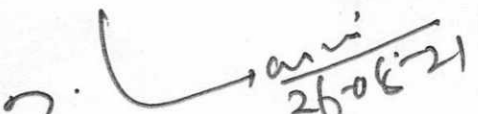
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30624-31/24/CD Dated: 31/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Asif Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 825/2021/Rg Dated: 31/00/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

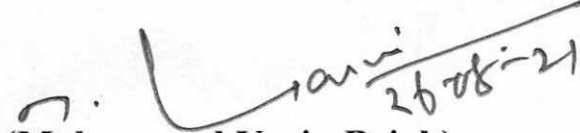
Ms. Bilqees Jan

D/O Late Gulam Mohi Ud Din Wani

R/O Akad New Colony, Tehsil Mattan and Distt. Anantnag

vide Notification No.911 dated 22.11.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38632-39/Rg/10 Dated: 31/00/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bilqees Jan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 826 of 2021/R4 Dated: 31/08/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Dheeraj Singh
S/O Sampooran Singh
R/O H.No.19, Sector-1A, Mohalla Charakan/Thanger Channi Himmat, Jammu

vide Notification No.912 dated 22.11.2019 has been declared as Absolute/Final.


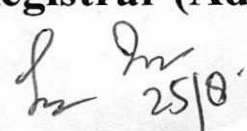
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38640-47/R4/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dheeraj Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 027 of 2021/Rg Dated: 31/08/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Viren Magotra


S/O Rajeev Magotra

R/O H.No.284-A, Gole Market Gandhi Nagar, Jammu

A/P H.No. 212 sector-2 Channi Himmat Jammu

vide Notification No.885 dated 18.10.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30648-55/Rg/LD Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Viren Magotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 820 of 2021/Rg Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Avekpal Singh
S/O Charanjeet Singh
R/O Hanjana Kahnka, Nowshera, Rajouri
A/P Plot No.101, Shopping Centre Bakshi Nagar, Jammu

vide Notification No.854 dated 18.10.2019 has been declared as Absolute/Final.


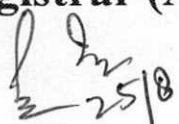
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30656-63/Rg/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Avekpal Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 829 of 2021/Pg Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Abdul Rouf War

S/O Abdul Gani War

R/O Vodhpura, Dar Mohalla, Tehsil Handwara, District Kupwara

vide Notification No.853 dated 18.10.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 38664-71/Pg/Lp Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abdul Rouf War, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 034 of 2021/20 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Ambica Sambial
D/O Vinod Singh Sambial
R/O H.No.76/A, Lane No.6, New Plot, Jammu

vide Notification No.1004 dated 09.01.2020 has been declared as Absolute/Final.

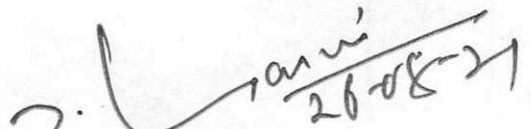
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30703-10/24/CP Dated: 31/08/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ambica Sambial, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 03007 2021/RG Dated: 31/08/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Eklavya Sharma

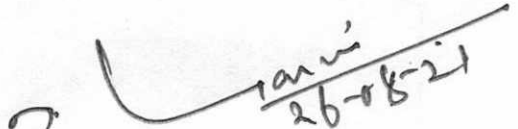
S/O Rajeev Sharma

R/O Village Jhullas, Tehsil Haveli, District Poonch

A/P Lane No.2, Suryavanshi Nagar, Lower Roop Nagar, Muthi, Jammu

vide Notification No.1024 dated 09.01.2020 has been declared as Absolute/Final.

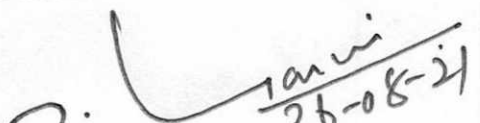
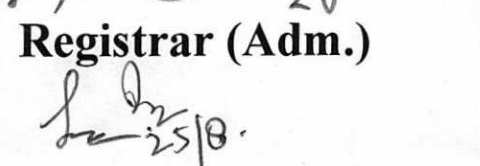
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30672-79/RG/14 Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eklavya Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

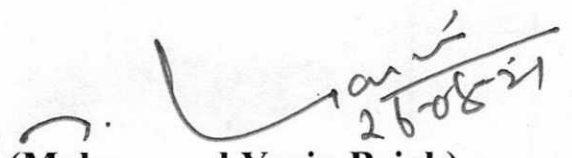
No: 831 of 2021/Ry Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sheikh Tanzeel Illahi
S/O Sheikh Ishrat Illahi
R/O Village Gundow, Tehsil Chillipingal, District Doda

vide Notification No.949 dated 22.11.2019 has been declared as Absolute/Final.

By Order

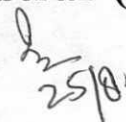

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30600-07/Ry/LD Dated: 31/08/2021  25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhandarwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheikh Tanzeel Illahi, Advocate**
.....for information and necessary action.


Registrar (Adm.)


25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

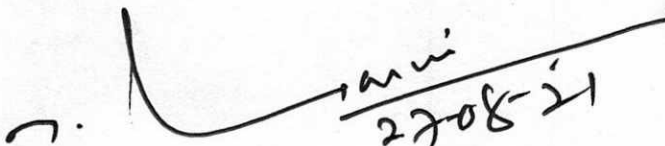
No: 033 of 2021/Rg Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arashvir Singh Jamwal
S/O Dharamveer Singh Jamwal
R/O H.no.163, Saini Enclave, Camp Road, Talab Tillo, Jammu

vide Notification No.993 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30696-702/Rg/CP Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arashvir Singh Jamwal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 0320/2021/24 Dated: 31/08/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amit Thakur

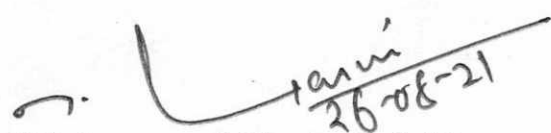
S/O Tilak Raj Thakur

R/O Sounder Lohrana, Tehsil Dachhan, District Kishtwar

A/P Lane No.4, Vasuki Vihar near Vasuki Nag temple Ban Talab, Jammu

vide Notification No.996 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 30600-95/24/4P Dated: 31/08/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kishtwar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amit Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 8689/2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Vickram Sharma

S/O Rattan Sharma

R/O H.No.536-A, Near Airport Road Satwari, Narwal Pain, Jammu

vide Notification No.965 dated 22.11.2019 has been declared as Absolute/Final.

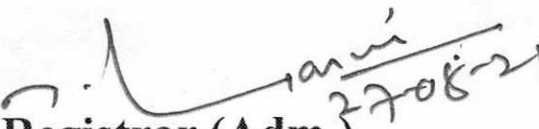
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27-08-21
25/8

No: 39389-97/R/10 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikram Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27-08-21
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 8699/2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Alok Singh Chib
S/O Jasbir Singh Chib
R/O 121, Lower Hathol Poni, P.S. Sunderbani, Rajouri
A/P Raipur Domana near Nardani Morh, Ban Talab, Jammu

vide Notification No.998 dated 09.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39398-405/24/CP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Alok Singh Chib, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION


No: 8709/2021/Rg Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sushil Sharma
S/O Yash Paul Sharma
R/O V.P.O Ranjan, Tehsil Bhalwal, District Jammu

vide Notification No.878 dated 18.10.2019 has been declared as Absolute/Final.

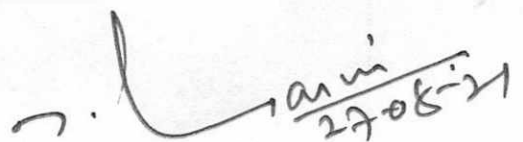
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39406-13/Rg/CP Dated: 03/9/2021 25/8 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sushil Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

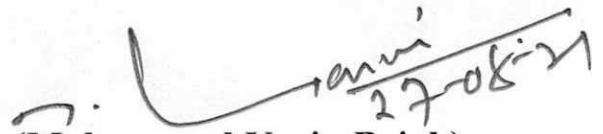
No: 871 of 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asifa Malik
D/O Majid Hussain
R/O Village Badhori, Bari-Brahmana, Samba
A/P Channi Rama Malik Market, Jammu

vide Notification No.852 dated 18.10.2019 has been declared as Absolute/Final.

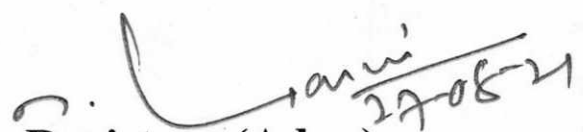
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
25/8

No: 39414-21/24/40 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asifa Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

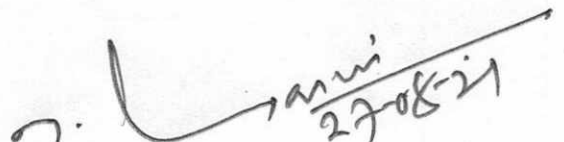
No: 872 of 2021/Ry Dated: 03/9/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manzoor Ahmad Lone
S/O Abdul Jabar Lone
R/O Mohalla Gundi Wussan, Kangan, Ganderbal

vide Notification No.740 dated 19.09.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39422-29/Ry/16 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzoor Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

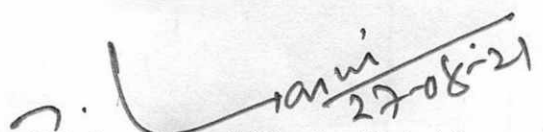
No: 0739/2021/2 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shabir Ahmad Bhat
S/O Rajab Bhat
R/O Gund Gull Sheikh, Tehsil Gurez, District Bandipora

vide Notification No.806 dated 20.09.2019 has been declared as Absolute/Final.

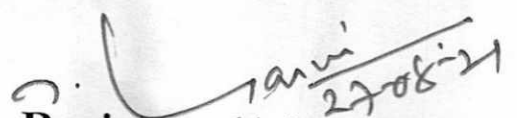
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39430-37/Rg/10 Dated: 03/9/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabir Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 874 of 2021/R4 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Rukhsana Kouser
D/O Mohd Daud
R/O Dehri Ralyote, Manjakote, Rajouri.

vide Notification No.470 dated 04.07.2018 has been declared as Absolute/Final.

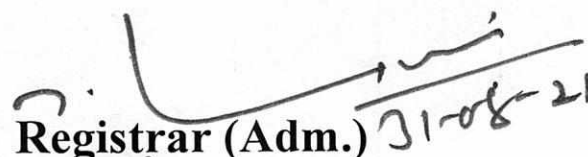
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
31-08-21

No: 39438-45/R4/L Dated: 03/9/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rukhsana Kousar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
31-08-21
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 075 of 2021/Ry Dated: 03/9/2021.

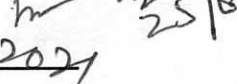
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuzhat Majeed
D/O Abdul Majeed
R/O Nund Resh Colony- A, House No.232, Bemina Srinagar

vide Notification No.535 dated 02.08.2016 has been declared as Absolute/Final.


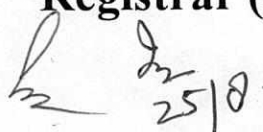
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39446 52/Ry/Ly Dated: 03/9/2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Majeed, Advocate**
.....for information and necessary action.


Registrar (Adm.)


**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 876 of 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sehar Javied

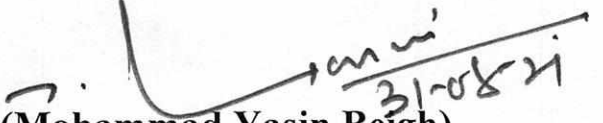
D/O Javied Ahmad Din

R/O Din Mohalla, Village Sheikhpura, Tehsil & District Baramulla

A/P Sadrabal Naseemabad Hazratbal, Srinagar

vide Notification No.1659 dated 05.03.2018 has been declared as Absolute/Final.

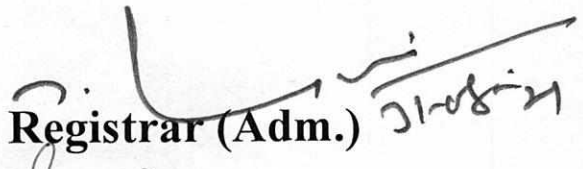
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39453-60/24/4 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sehar Javied, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

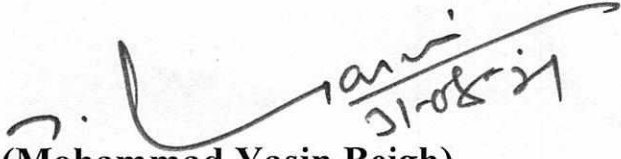
No: 077 of 2024/24 Dated: 03/9/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Savneet Kour
D/O Surrender Singh
R/O NH-1A, Kanispora, Baramulla
A/P Greater Kailash, L.No.55-B, Jammu

vide Notification No.1626 dated 05.03.2018 has been declared as Absolute/Final.

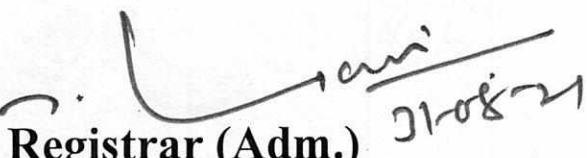
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39461-68/24/CP Dated: 03/9/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Savneet Kour, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

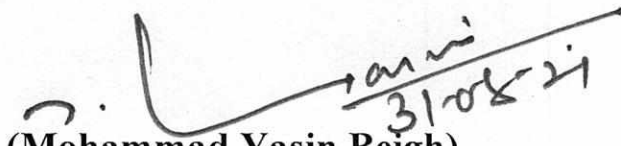
No: 070 of 2021/20 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajad Ahmad Chopan
S/O Fateh Mohammad Chopan
R/O Chekpora Trehgam, District Kupwara

vide Notification No.67 dated 17.06.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39469-75/24/UP Dated: 03/9/2021 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Chopan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

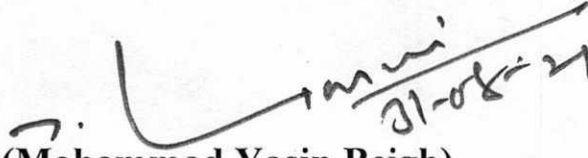
No: 079 of 2021/Ry Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mukhtar Hussain Shah
S/O Sh. Maqsood Hussain Shah
R/O Village Gursai, Tehsil Mendhar, District Poonch
A/P Friends Colony, Lane No.2, Bantalab, Jammu.

vide Notification No.144 dated 18.06.2019 has been declared as Absolute/Final.

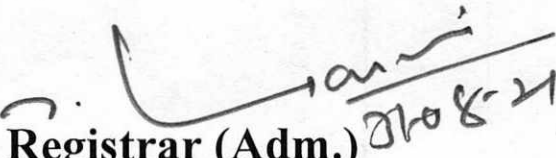
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39476-03/Ry/CP Dated: 03/9/2021, 25/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mukhtar Hussain Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.) 25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

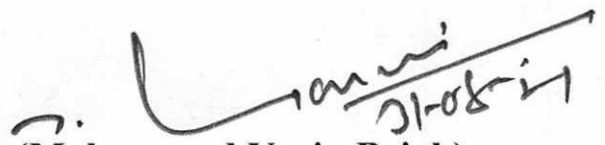
No: 000/R4/LD Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yawar Ahmad Mir
S/O Javid Ahmad Mir
R/O Batpora, Tehsil Mattan, District Anantnag

vide Notification No.397 dated 08.12.2020 has been declared as Absolute/Final.

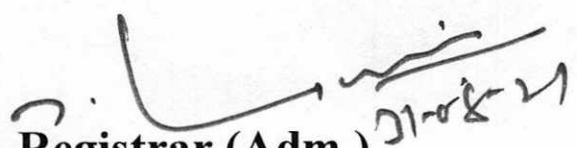
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39404-9/12/10 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yawar Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 881 of 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

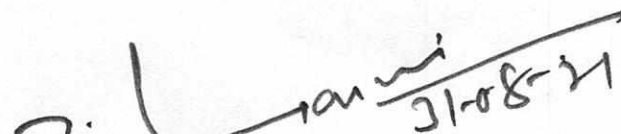
Ms. Neetu Kumari

D/O Manohar Lal

R/O 73/11 Anand Vihar, Bari Brahmana, Jammu

vide Notification No.1109 dated 19.03.2014 has been declared as Absolute/Final.

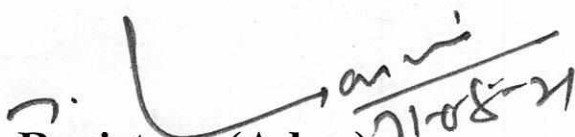
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39492-99/R4/10 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Neetu Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

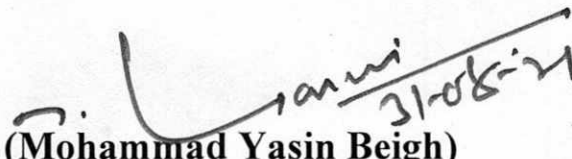
No: 0829/2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Arif Hussain
S/O Gulzar Hussain
R/O Thangdumbur Sankoo, Tehsil Sankoo, Distt. Kargil
A/P Lane No.1, Upper Narwal Noor Abad Bathindi Jammu

vide Notification No.423 dated 09.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39500-07/24/40 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kargil.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kargil
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Arif Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 883 9/2021/Rg Dated: 3/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Anuj Dewan


S/O D. C. Raina

R/O H. No.75, Rani Park Kachi Chawni, Jammu

**A/P Amar Chaker Lane No.2. Bachitter Complex, Sector &, Extension
Channi Himmat Jammu**

vide Notification No.674 dated 31.12.2012 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39508-15/Rg/CP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Anuj Dewan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

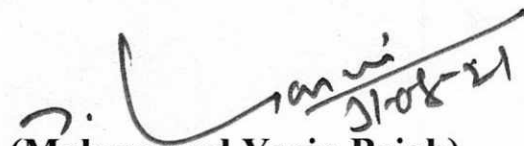
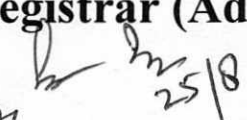
No: 804 of 2021/09 Dated: 03/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Shaeyuq Ahmad Shah
S/O Mohammad Sidiq Shah
R/O Aishmuqam near Sakhi Filling Station Ward No.12, House No.90,
MCA, Tehsil Pahalgam, District Anantnag

vide Notification No.1712 dated 16.03.2020 has been declared as Absolute/Final.

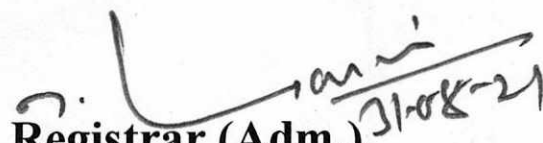
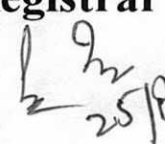
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
 25/8

No: 39516-23/04/10 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shaeyuq Ahmad Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 005 of 2021/Rg Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Uzma Yaqoob

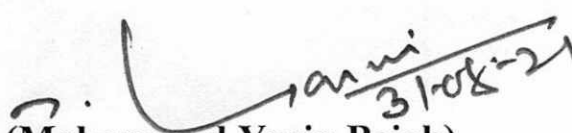
D/O Mohammad Yaqoob Bhat

R/O Nawab Bazaar, Shoragari Mohalla, Tehsil Khas, District Srinagar

A/P Habba Kadal, Chinkal Mohalla, Srinagar.

vide Notification No.821 dated 21.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39524-31/Rg/Ld Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **M^y. Uzma Yaqoob, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

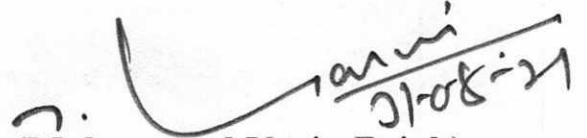
No: 886 J 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Preeti Charak
D/O Dharam Singh
R/O H.No.501, Lane No-11, Sec-1, Dogra Nagar Muthi, Jammu

vide Notification No.1753 dated 30.03.2019 has been declared as Absolute/Final.

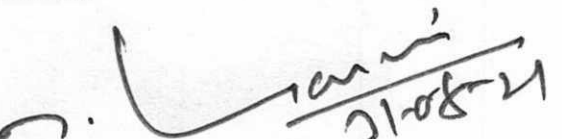
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39532-39/24/LD Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Preeti Charak, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

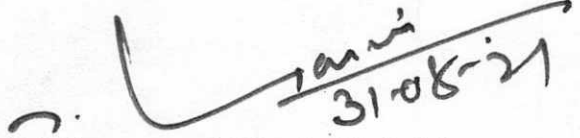
No: 037 of 2021/Rg Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Zulfkar Ahmad Bhat
S/O Mohd Maqsood Bhat
R/O Eidgah Sangas, District Kulgam**

vide Notification No.507 dated 10.12.2020 has been declared as Absolute/Final.

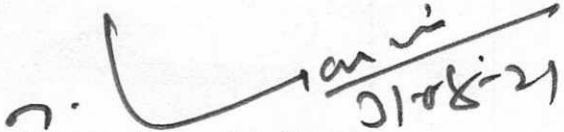
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39074-01/Rg/4 Dated: 02/9/2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zulfkar Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

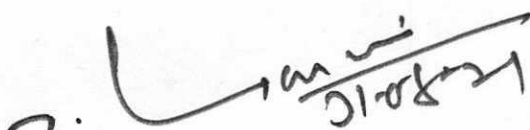
No: 8380/2021/24 Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sajid Ahmad Bhat
S/O Bashir Ahmad Bhat
R/O Chandihar, Wangan Pora Iddgah Srinagar

vide Notification No.490 dated 10.12.2020 has been declared as Absolute/Final.

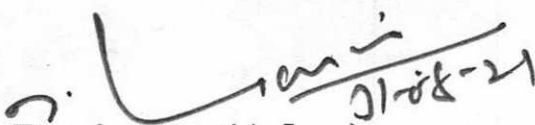
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39082.99/24/4 Dated: 02/09/2021, 25/8

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajid Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)
25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

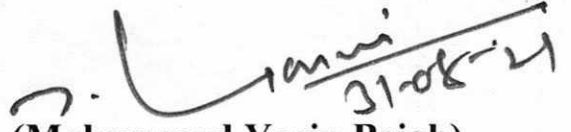
No: 839 of 2021/24 Dated: 02/09/2021

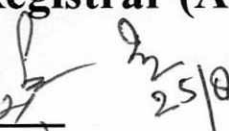
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Ishaqa Nazir
D/O Nazir Ahmad Bhat
R/O Parigam Astan Mohalla Pulwama**

vide Notification No.444 dated 09.12.2020 has been declared as Absolute/Final.

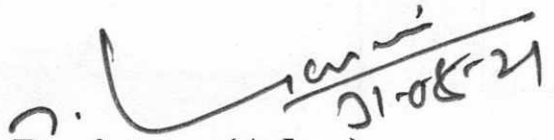

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39100-07/Rg/9 Dated: 02/09/2021  25/8

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ishaqa Nazir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 25/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 840 J 2021/24 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irshad Ahmad Dar
S/O Mohammed Abdulla Dar
R/O Village Kanganhall, Tehsil & District Anantnag

vide Notification No.1598 dated 10.03.2020 has been declared as Absolute/Final.

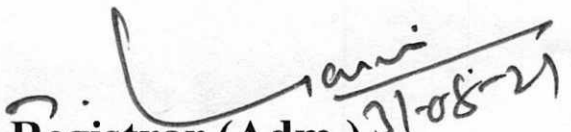
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(Mohammad Yasin Beigh)
Registrar (Adm.)
31-08-21

No: 39008-15/Rg/CP Dated: 02/09/2021 26/8/21

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irshad Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
31-08-21
26/8/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 841/2021/Ry Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abid Hussain
S/O Gh Qadir Waza
R/O Trajibal, Charar-e-Sharief, District Budgam

vide Notification No.420 dated 09.12.2020 has been declared as Absolute/Final.

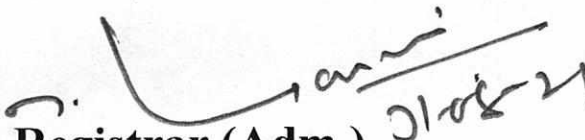
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39016-23/Ry/0 Dated: 02/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abid Hussain**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

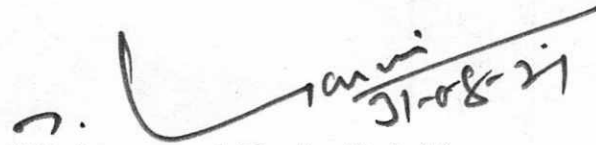
No: 8429/2021/29 Dated: 02/09/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aafaq Hussain Rather
S/O Mohd Shafi Rather
R/O Near Rest House, Tehsil Kangan, District Ganderbal

vide Notification No.63 dated 22.10.2020 has been declared as Absolute/Final.

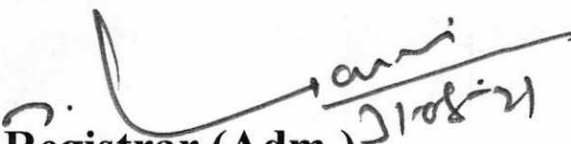
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39024-31/29/19 Dated: 02/09/2021

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aafaq Hussain Rather, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 843 of 2021/Ry Dated: 02/09/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Barkat Rattan

D/O Darshan Singh

R/O Royal Rattan Palace, Mehjoor Nagar, Imran Gali B, Tehsil & District Srinagar

vide Notification No.1765 dated 06.05.2020 has been declared as Absolute/Final.

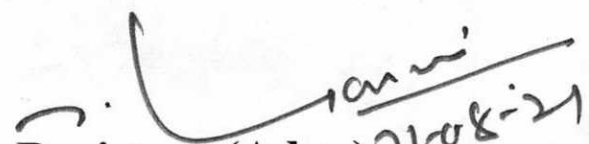
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39032-39/Ry/Lp Dated: 02/09/2021.

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Barkat Rattan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 844 of 2021/20 Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

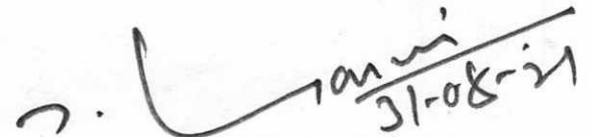
Ms. Zeza Majid

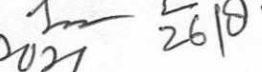
D/O Abdul Majid Mir

R/O Bagh-E-Mehtab, Habib Colony, Sector-C, Tehsil Khas, District Srinagar

vide Notification No.1178 dated 10.01.2020 has been declared as Absolute/Final.

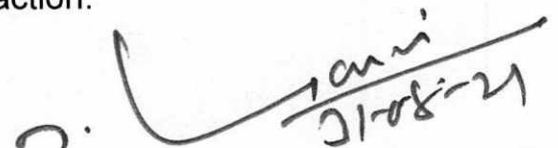
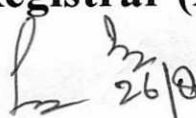
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39040-47/Ry/CP Dated: 02/9/2021  26/8

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zeza Majid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

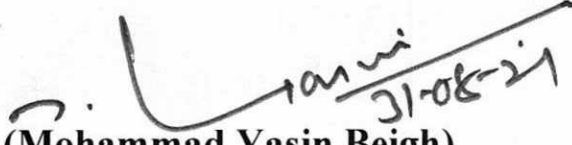
No: 8459/2021/Ry Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bandna Devi
D/O Rajinder Kumar
R/O Bhella, Tehsil Thalela, District Doda.
A/P Plot No.368, Ward No.60, Dhok Paloura, Jammu

vide Notification No.1110 dated 10.01.2020 has been declared as Absolute/Final.

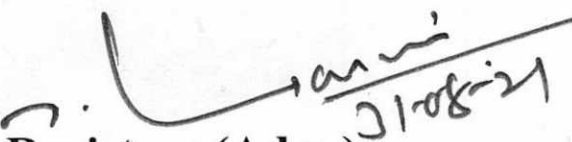
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39048-55/Ry/Lp Dated: 02/9/2021

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1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bandna Devi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 846 of 2021/Rg Dated: 02/09/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

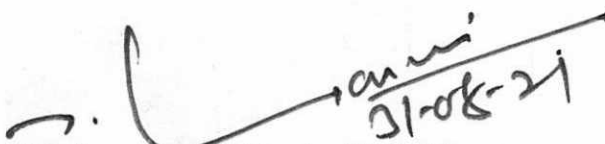
Ms. Faiqah Nazki


D/O Javaid Akhtar Nazki

R/O 17-Hill View Colony (East), Sector Ist, Old Airport Road, Rangreth, Budgam

vide Notification No.913 dated 22.11.2019 has been declared as Absolute/Final.


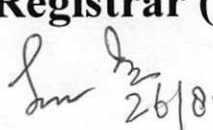
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39056-63/Rg/CP Dated: 02/09/2021  26/8

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2. Secretary, Bar Council of India, New Delhi.
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4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Faiqah Nazki, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

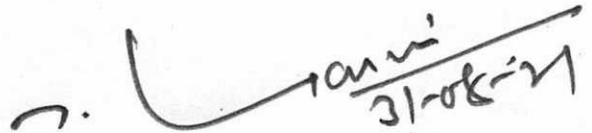
No: 047 of 2021/Ry Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Raies Shafi Wani
S/O Mohamad Shafi Wani
R/O Namblabal, Pampore, Pulwama

vide Notification No.940 dated 22.11.2019 has been declared as Absolute/Final.

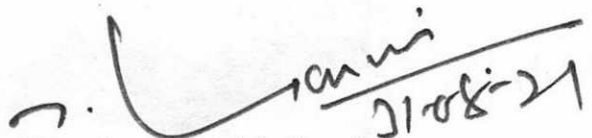
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39064-71/Ry/CP Dated: 02/9/2021 26/8

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1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Raies Shafi Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

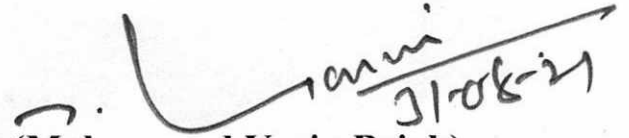
No: 848 of 2021/24 Dated: 02/09/2021,

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

Mr. Shahid Iqbal Teeli
S/O Ghulam Nabi Teeli
R/O Viddy Payeen, Tehsil Srigufwara, District Anantnag

vide Notification No.812 dated 20.09.2019 has been declared as
Absolute/Final.

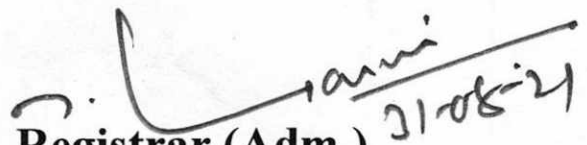
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(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39072-79/Rg/LP Dated: 02/9/2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shahid Iqbal Teeli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

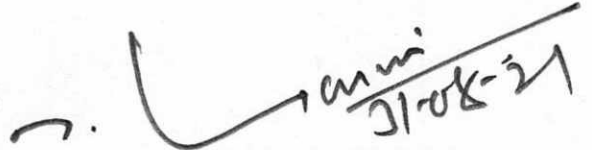
No: 849 of 2001/24 Dated: 02/09/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Rashid
S/O Abdul Rashid Sofi
R/O Nalband Pora, Safa Kadal, Srinagar
A/P Elahi Bagh, Rangpora, Devipora, Al-Haya Lane, Srinagar

vide Notification No.771 dated 19.09.2019 has been declared as Absolute/Final.

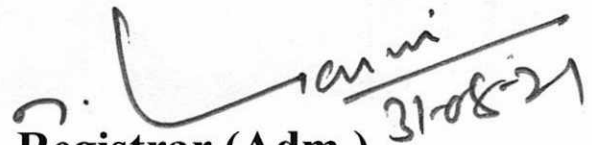
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39000-07/24/CP Dated: 02/09/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Cort Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 8509/2021/24/4 Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. S Jasmeet Singh

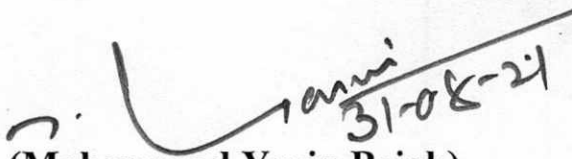
S/O Kavi Singh

R/O Narsingh Pora, Tehsil Beerwah, District Budgam

A/P Pal Niwas near Sarveshwar Rice Mill, Baba Farid Nagar, Jammu

vide Notification No.100 dated 17.06.2019 has been declared as Absolute/Final.

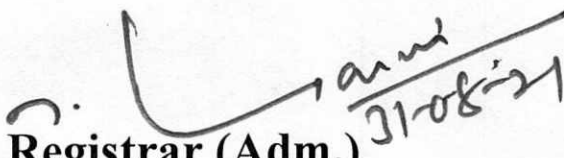
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39088-94/24/CP Dated: 02/09/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jasmeet Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

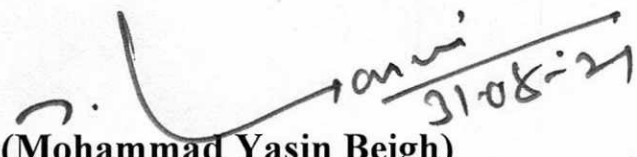
No: 851 of 2021/Rg Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnoor Raja
D/O Raja Shujat Ali
R/O Village Niloosa, Tehsil Boniyar, District Baramulla
A/P H.No.2, Shah Anwar Colony, Hamdan Avenue, Sec-F, Hyderpora, Budgam

vide Notification No.46 dated 13.06.2019 has been declared as Absolute/Final.

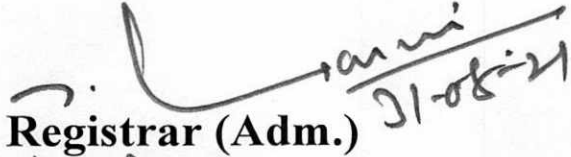
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39094-101/Rg/6 Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnoor Raja, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 853 of 2021/Rg Dated: 02/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Ahra

D/O Abubakar Ahmad Syed

R/O 16, Madina Bagh, Chanpora, Tehsil & District Srinagar

vide Notification No.65 dated 22.10.2020 has been declared as Absolute/Final.

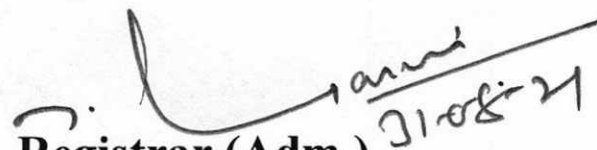
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39102-09/Rg/CP Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ahra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

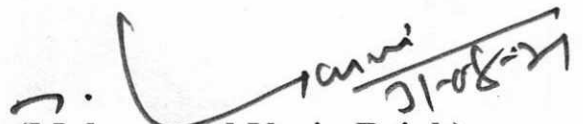
No: 853 of 2021/24 Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tuba Rashid
D/O Abdul Rashid Dar
R/O Namchabal Fatehkadal, Srinagar

vide Notification No.1784 dated 08.05.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/8

No: 39110-17/24/LP Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tuba Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 854 of 2021/Rg Dated: 02/09/2021

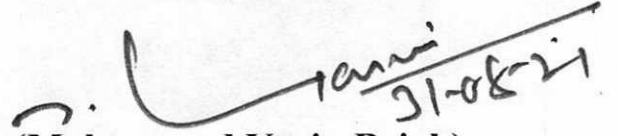
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Mehnaz Bashir

D/O Bashir Ahmad Bhat R/O Shar-I-Shali, Tehsil Pampore, District Pulwama

vide Notification No.95 dated 22.10.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39118-25/Rg/LD Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Mehnaz Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 8559/2021/Ry Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

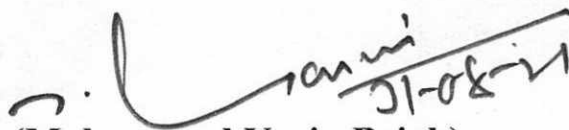
Ms. Umat Ul Ain

D/O Fayaz Ahmad

R/O Firdous Colony, Buchpora, Tehsil Eid Gah, District Srinagar

vide Notification No.502 dated 10.12.2020 has been declared as Absolute/Final.

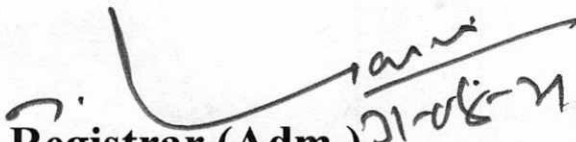
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39126-33/Ry/10 Dated: 02/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umat Ul Ain, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

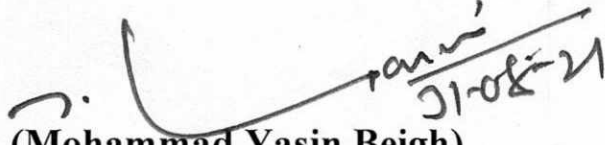
No: 856 of 2021/24 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tabasum Nayeem Magray
S/O Nazir Ahmad Magray
R/O Watoo katrethung D.H. Pora Kulgam

vide Notification No.498 dated 10.12.2020 has been declared as Absolute/Final.

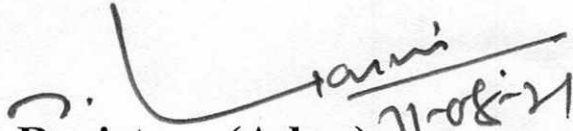
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39134-41/24/10 Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tabasum Nayeem Magray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

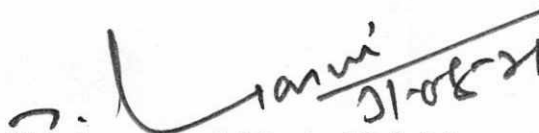
No: 0570/2021/Rg Dated: 02/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Qurat Ul Ain
D/O Fayaz Ahmad
R/O Firdous Colony Buchpora Srinagar**

vide Notification No.475 dated 10.12.2020 has been declared as Absolute/Final.

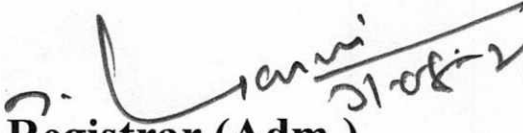
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39141-40/Rg/LD Dated: 02/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat Ul Ain, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 858 of 2021/Rg Dated: 02/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

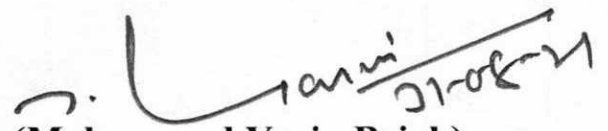
Mr. Zahid Ameen Khan

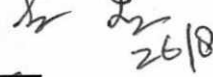
S/O Mohammad Ameen Khan

R/O Sodal, Khan Mohalla, (H.No.72) Tehsil Handwara, District Kupwara

vide Notification No.1676 dated 16.03.2020 has been declared as Absolute/Final.

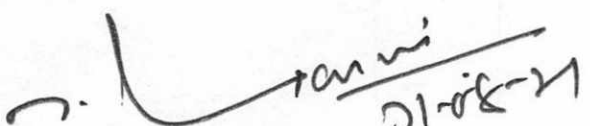
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39149-56/Rg/4 Dated: 02/9/2021  26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Ameen Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

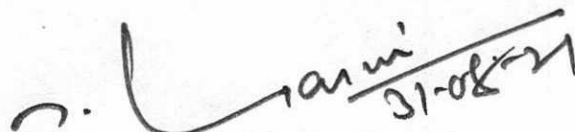
No: 859 of 2021/R4 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Rayees Maqbool
S/O Mohd Maqbool Bhat
R/O Batwina, Tehsil Wakura, District Ganderbal**

vide Notification No.1654 dated 12.03.2020 has been declared as Absolute/Final.

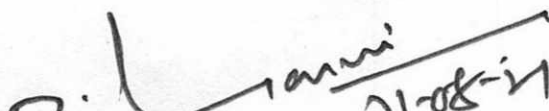
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39157-64/R4/LD Dated: 02/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ganderbal.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ganderbal.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rayees Maqbool, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

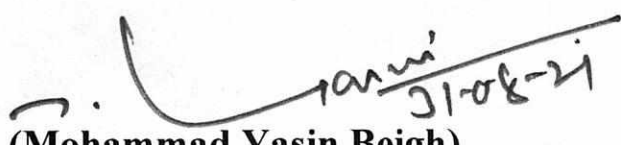
No: 860 of 2021/Rg Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Umar Aejaaz Gattu
S/O Aejaaz Ahmed Gattu
R/O Near Town Hall Gattu Market, Faridabad, Doda
A/P Near Jogi Gate, H.No.601, Prem Nagar, Jammu

vide Notification No.1179 dated 10.01.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39165-22/Rg/LD Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Umar Aejaaz Gattu, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 861 of 2021/R4 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Suhail Ahmad Mir
S/O Ab Razak Mir
R/O Adigam, Shah Mohalla, Tehsil Devsar, District Kulgam

vide Notification No.1199 dated 10.01.2020 has been declared as Absolute/Final.

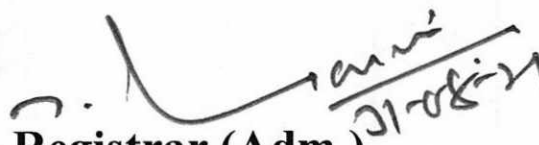
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39173-79/R4/CP Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Suhail Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 862 of 2021/24 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tehmeena Majid
D/O Abdul Majid Elayi
R/O Manchwa, Allayee Mohalla, Tehsil B.K. Pora, District Budgam

vide Notification No.961 dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

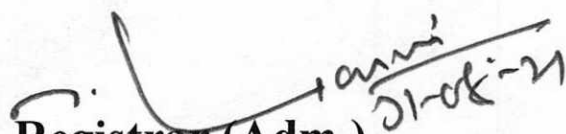
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39100-87/Rg/10 Dated: 02/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tehmeena Majid, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

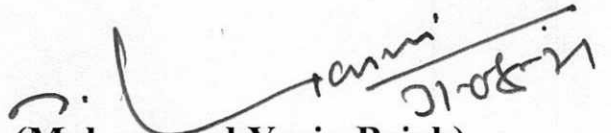
No: 863 of 2021/Rg Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Yazan Ul Yasra
D/O Abdul Rahim Mir
R/O Farashgund, Soibug, Budgam**

vide Notification No.825 dated 21.09.2019 has been declared as Absolute/Final.

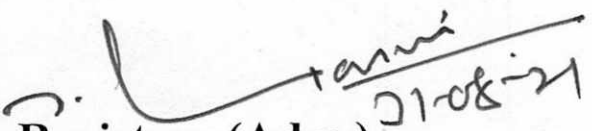
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39100-94/Rg/6 Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Yazan Ul Yasra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 864 of 2021/22 Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Rutba Khan

D/O Mohd Ashraf Khan

R/O P.C. Depot Qamarwari, Opp. Salsabeel School, Srinagar

vide Notification No.1077 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39195-201/22/21 Dated: 02/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rutba Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
20/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

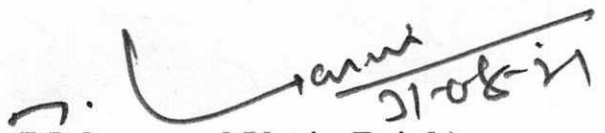
No: 8650/2021/Ry Dated: 02/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Yassin Rashid Zarger
S/O Abdul Rashid
R/O Satellite Colony, Firoz Lane, Bathindi, Jammu

vide Notification No.1732 dated 30.03.2019 has been declared as Absolute/Final.

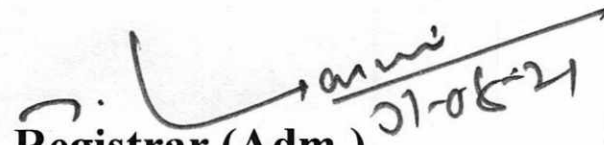
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39202-09/Ry/CP Dated: 02/9/2021, 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Yassin Rashid Zarger, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 8879/2021/Rg/CP Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

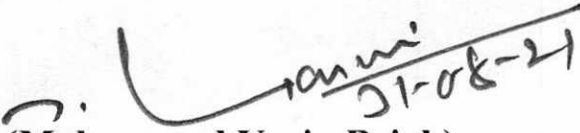
Ms. Skalzang Angmo

D/O Stanzin Paljor

R/O Chuchot Shamma Chakshi, Goba, Tehsil & District Leh

vide Notification No.1197 dated 10.01.2020 has been declared as Absolute/Final after condonation of delay.

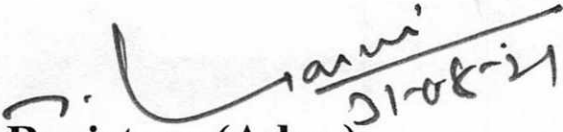
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39540-47/Rg/CP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Leh.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Leh.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Skalzang Angmo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

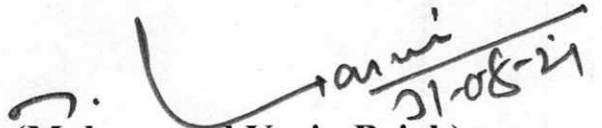
No: 888 of 2021/Ry Dated: 03/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Moseena Mushtaq
D/O Mushtaq Ahmad Bhat
R/O Nownagari, Pulwama**

vide Notification No.50 dated 13.06.2019 has been declared as Absolute/Final.

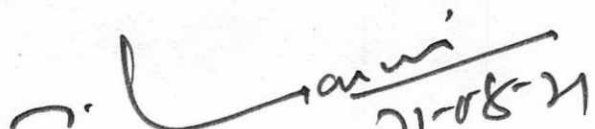
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39548-55/Ry/LP Dated: 03/9/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Moseena Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 889 of 2021/Py Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

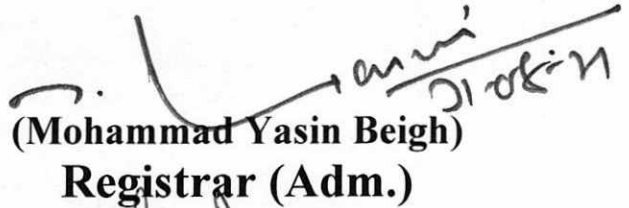
Mr. Nissar Ahmad Lone

S/O Abdul Majeed Lone

R/O Chotipora Achabal Rafiabad, Tehsil Watergam, District Baramulla

vide Notification No.1647 dated 12.03.2020 has been declared as Absolute/Final after condonation of delay.

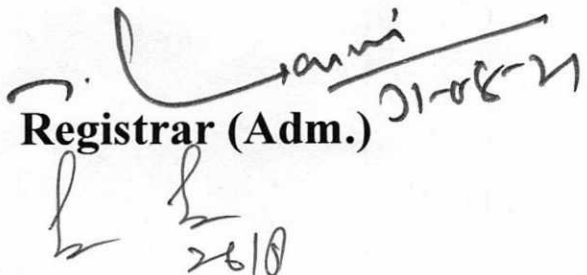
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39556-63/Py/Up Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nissar Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

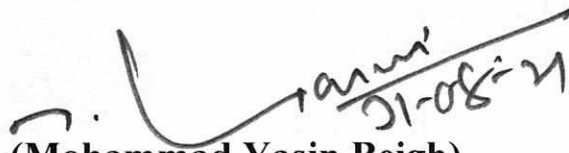
No: 890 of 2021/Rg Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nighat Yousuf
D/O Mohd Yousuf Kabu
R/O Bemina, Alamdar Colony, H.No.167 A/B, Tehsil South Srinagar,
District Srinagar

vide Notification No.107 dated 22.10.2020 has been declared as Absolute/Final.

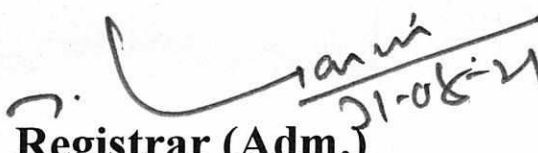
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39564-71/Rg/CP Dated: 03/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nighat Yousuf, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 891 of 2021/Rg Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Nelofer Ali

D/O Ali Mohmad Bhat

R/O Imam Khomini Colony Near Girls Hr. Secondary School, Budgam.

vide Notification No.18 dated 09.05.2019 has been declared as Absolute/Final.

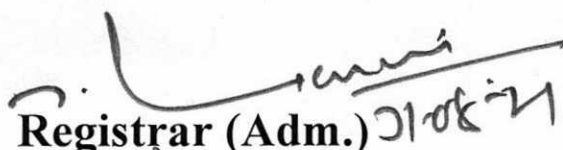
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39572-79/Rg/CP Dated: 03/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam..
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nelofer Ali, Advocate**
.....for information and necessary action.


Registrar (Adm.) 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 8929/2021/Reg Dated: 03/9/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

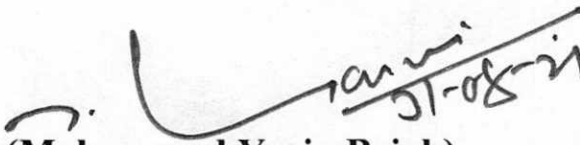
Mr. Vikas Badhoria

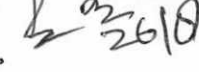
S/O Shobha Ram

R/O Village Amowal, Tehsil Vijaypur, District Samba

vide Notification No.1309 dated 02.01.2019 has been declared as Absolute/Final.

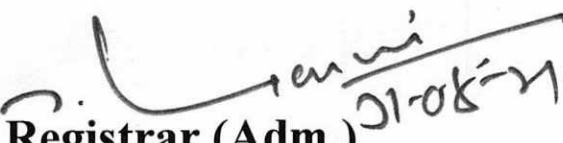
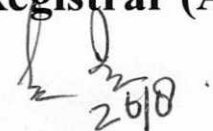
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39580-87/21/Reg Dated: 03/9/2021.  26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vikas Badhoria, Advocate**
.....for information and necessary action.


Registrar (Adm.)
 26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 893 of 2021/Ry Dated: 03/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

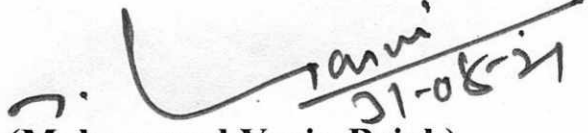
Ms. Sama Khan

D/O Khan Roshan Khayaal

R/O H.No.40, Khan Mohalla, Bhagat Barzulla, Tehsil South, District Srinagar

vide Notification No.1119 dated 10.01.2020 has been declared as Absolute/Final.

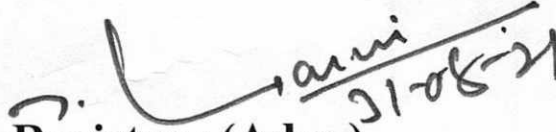
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39500-95/Ry/LP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sama Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

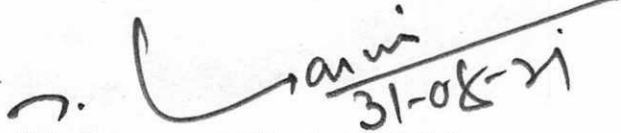
No: 894 of 2021/Pd/LP Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kawsar Iqbal Dar
S/O Abdul Khaliq Dar
R/O Jagerpora, Handwara, Kupwara

vide Notification No.1323 dated 02.01.2019 has been declared as Absolute/Final.

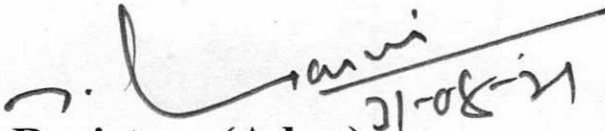
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39596-602/Pd/LP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kawsar Iqbal Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

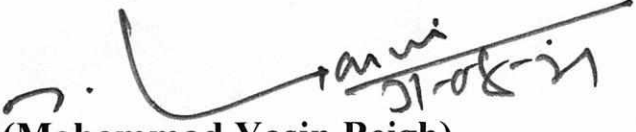
No: 895 of 2021/Rg/LP Dated: 03/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nikhil Narayan Sharma
S/O Ashwani Kumar Sharma
R/O H.No.325, Sector-G, Sainik Colony, Jammu

vide Notification No.1371 dated 03.01.2019 has been declared as Absolute/Final.

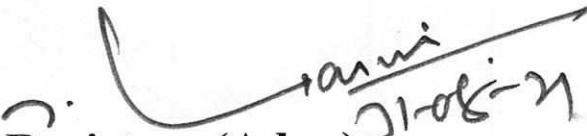
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39603-10/Rg/LP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nikhil Narayan Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

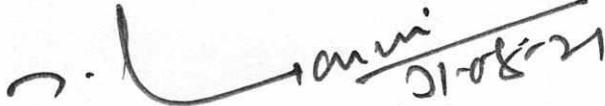
No: 896072021/R4 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aamir Subhan Sofi
S/O Ab. Subhan Sofi
R/O Drugmulla, Arm Mohalla District Kupwara

vide Notification No.536 dated 07.08.2018 has been declared as Absolute/Final.

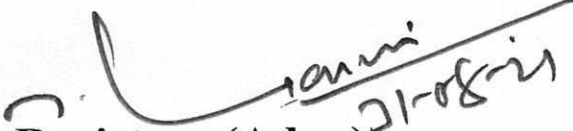
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39611-10/R4/40 Dated: 03/9/2021

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1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aamir Subhan Sofi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

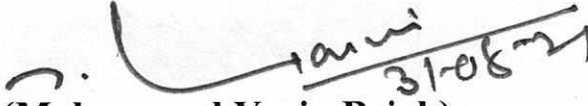
No: 897 of 2021/Rg Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sahir Asgar Beg
S/O Mohd Asgar Beg
R/O Village Puneja, Tehsil Bhaderwah, District Doda
A/P 139, Bathandi Morh near Hotel Gulfam Jammu

vide Notification No.1663 dated 05.03.2018 has been declared as Absolute/Final.

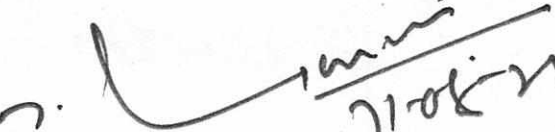
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39619-25/Rg/10 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bhaderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahir Asgar Beg, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

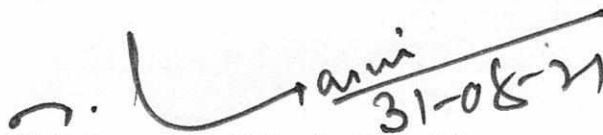
No: 890 J 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asmat Naseem
D/O Gh. Mohi ud din Sheikh
R/O Seepan Khanabal, Anantnag

vide Notification No.252 dated 16.05.2015 has been declared as Absolute/Final.

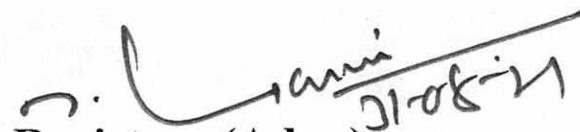
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39626-33 J 2021/24 Dated: 03/9/2021, 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asmat Naseem, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

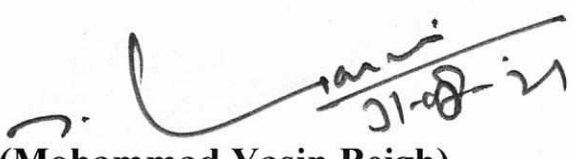
No: 899 of 2021/REG/8 Dated: 4/9/21

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Sunil Sharma
S/O Hans Raj Sharma
R/O H.No.EP 925, Jullaka Mohalla, Jammu

vide Notification No.97 dated 23.05.2013 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39688-94/REG/8 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sunil Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

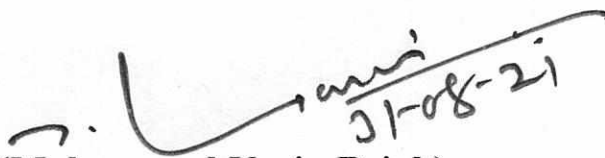
No: 9004/2021/RG/LP Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tehseen Ahmed
S/O Maqbool Hussain
R/O Husplote, Tehsil Thanamandi, District Rajouri

vide Notification No.1692 dated 30.03.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27/8

No: 39697-39707/RG/LP Dated: 4/9/21.

Copy forwarded to the:-

1. Principal District and Sessions Judge, Rajouri
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tehseen Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 9014/2021/RG Dated: 4/4/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Qumbar Rizwan

S/O Molvi Sheikh Gh Rasool Noori

R/O Gangoo, Ningar Pora, near Jamia Masjid, Tehsil and District Pulwama.

vide Notification No.582 dated 07.08.2018 has been declared as Absolute/Final.

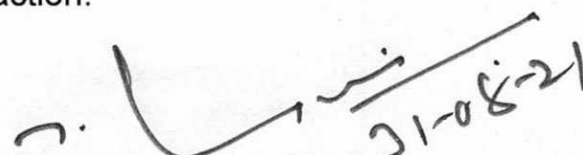
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39732-30/RG/4 Dated: 4/4/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Qumbar Rizwan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

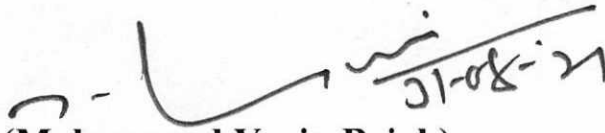
No: 9024/2021/RG Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fajar Parvaiz
S/O Parvaiz Ahmad Bhat
R/O Hergam, Mohalla Taing, Shopian

vide Notification No.133 dated 17.06.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39739-45/RG/4 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fajar Parvaiz, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

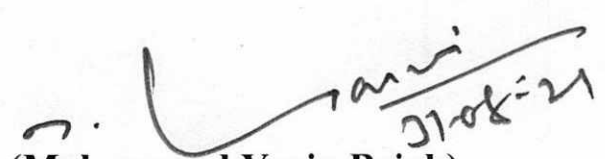
No: 9034/2021/RG Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nafahatul Islam
S/O Sh. Nishter Abdul Rub
R/O 11, Iqbal Colony Chanapora, District Budgam

vide Notification No.23 dated 10.06.2010 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39746-S2/RG/48 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nafahatul Islam, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

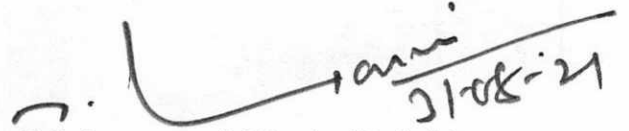
No: 9044/2021/Rg Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaffar Iqbal
S/O Ghulam Abas
R/O Ward No.8, Naka-Manjhari, Mendhar, District Poonch
A/P H.No.50, Bantalab, Jammu

vide Notification No.21 dated 16.05.2019 has been declared as Absolute/Final.

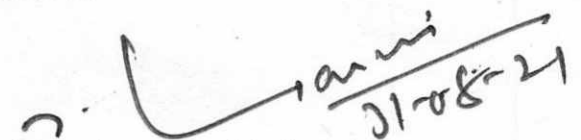
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39753-59/28 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaffar Iqbal, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

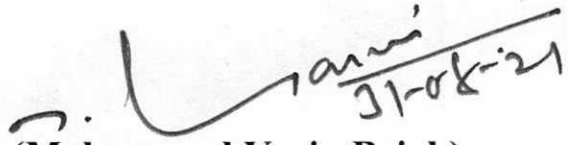
No: 9054/2021/RG Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Waqas Iqbal Khan
S/O Mohd Iqbal Khan
R/O Khanpora, Tehsil Shangus, District Anantnag

vide Notification No.1171 dated 10.01.2020 has been declared as Absolute/Final.

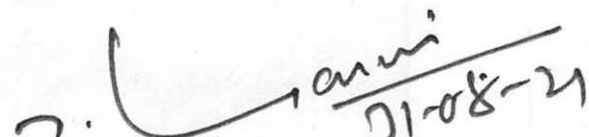
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39760-66/RG/48 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Waqas Iqbal Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 9064/2021/KG Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

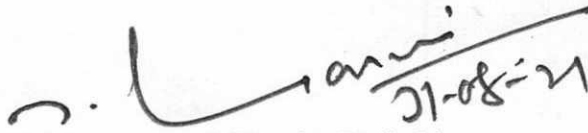
Ms. Surbhi Kohli

D/O Vinod Kohli

R/O H.No.15, Opp. Govt. High School, Gurah Brahmna, Ban Talab, Jammu

vide Notification No.1147 dated 10.01.2020 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39768-74/KG/1 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Surbhi Kohli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

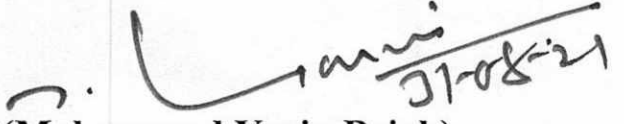
No: 90742021/Rg Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nazia Hassan
D/O Gh Hassan Malik
R/O Reshipora, Zainpora, Tehsil & District Shopian
A/P Chanapora, 71 Housing Colony, Srinagar

vide Notification No.1056 dated 09.01.2020 has been declared as Absolute/Final.

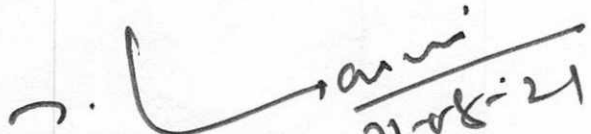
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39775-81/Rg/4 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nazia Hassan Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 908 42021/Rg Dated: 4/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Asif Nabi Tantray
S/O Gh. Nabi Tantray
R/O Midoora, Awantipora, District Pulwama

vide Notification No.708 dated 30.12.2015 has been declared as Absolute/Final.

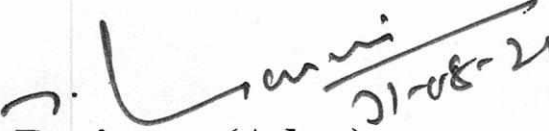
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39793-99/Rg/1 Dated: 4/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Asif Nabi Tantray, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

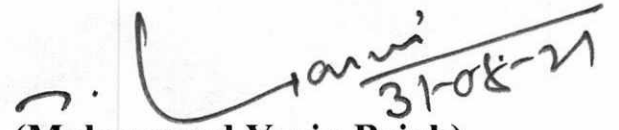
No: 909/92021/Re Dated: 4/9/21.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasir Ahmad Shah
S/O Mohd Amin Shah
R/O Shah Mohalla, Vehil, Tehsil & District Shopian

vide Notification No.709 dated 19.09.2019 has been declared as Absolute/Final.

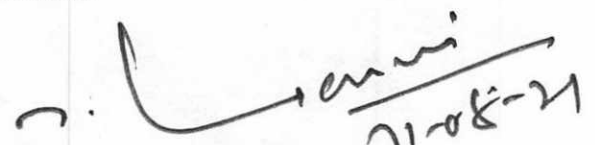
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39800-806/Re Dated: 4/9/21.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasir Ahmad Shah, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 899 Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

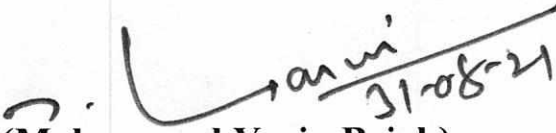
Ms. Naira

D/O Ab Rashid Dar

R/O Umar Abad Colony Amargarh, Sopore, Baramulla

vide Notification No.472 dated 10.12.2020 has been declared as Absolute/Final.

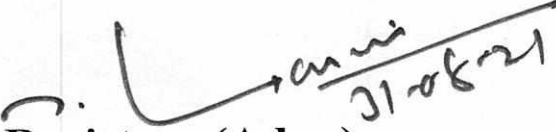
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39680-86/Rd/18 Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naira, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

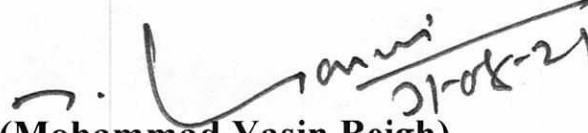
No: 910/RG/10 Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Nasir Ahmad Teli
S/O Gh. Mohi Ud Din Teli,
R/O Shooru Khansahib, District Budgam

vide Notification No.33 dated 16.05.2019 has been declared as Absolute/Final.

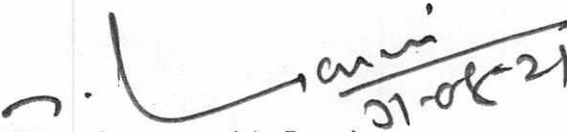
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39827-34/RG/LP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Nasir Ahmad Teli, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

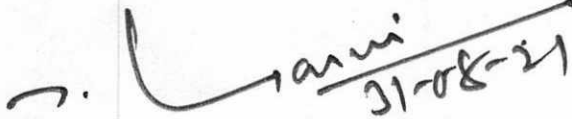
No: 911/RG/LP Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Kanav Kumar
S/O Kishore Kumar
R/O H.No.135-B, New Secretariat Road Dogra Hall, Jammu

vide Notification No.807 dated 15.10.2018 has been declared as Absolute/Final.

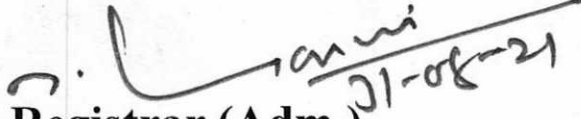
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39835-42/RG/LP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Kanav Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

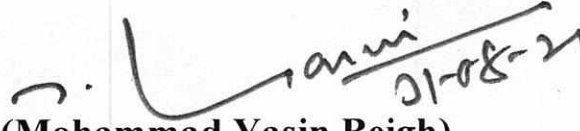
No: 912/R4/LP Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Danish Habib Bhat
S/O Habib Ullah Bhat
R/O Sogam Lolab, District Kupwara

vide Notification No.544 dated 07.08.2018 has been declared as Absolute/Final after condonation of delay.

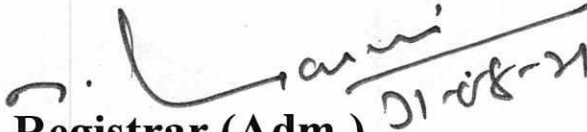
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39843-49/R6/LP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Danish Habib Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

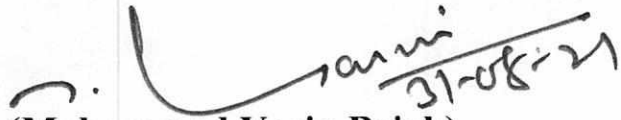
No: 913/R4/10 Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Masroof Hassan Sheikh
S/O Gulam Hassan Sheikh
R/O Berigam, Nai Basti, Tehsil Devsar, District Kulgam**

vide Notification No.1896 dated 16.03.2018 has been declared as Absolute/Final.

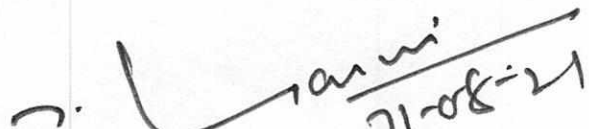
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27/8

No: 39850-56/R4/10 Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masroof Hassan Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 914/R4/CP Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Mr. Sajad Ahmad Bhat

S/O Abdul Aziz Bhat

R/O Bugam Batapora, Alamdar Coloney, Tehsil Chadoora, District. Budgam

vide Notification No.944 dated 23.11.2019 has been declared as Absolute/Final after condonation of delay.

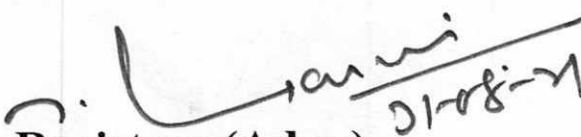
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39859-65/R4/CP Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sajad Ahmad Bhat, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 915/R4/CP Dated: 4-09-2021


Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Karan Singh
S/O Balwant Singh**

R/O H.No.42, W.No.4, Purana Daroor P/O Katra, District Reasi

vide Notification No.924 dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27/8

No: 39866-71/R4/CP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Karan Singh , Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 916/RG/CP Dated: 4-9-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Junaid Shakeel Malik
S/O Shakeel Ahmad Malik
R/O Asnoor, Tehsil Damhal Hanji Pora, District Kulgam

vide Notification No.922 dated 22.11.2019 has been declared as Absolute/Final.

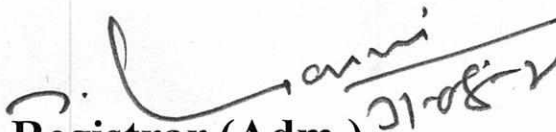
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39872-78/RG/CP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Junaid Shakeel Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

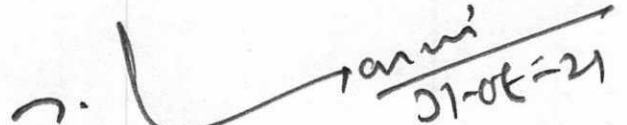
No: 917/R4/LP Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rafee Rehman Najar
S/O Ab.Rehman Najar
R/O Chatrasoo Budroo, Bunpora Sallar, Anantnag

vide Notification No.501 dated 10.07.2018 has been declared as Absolute/Final after condonation of delay.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39879-86/R4/LP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rafee Rehman Najar, Advocate**
.....for information and necessary action..


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 918 of 2021/RG Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

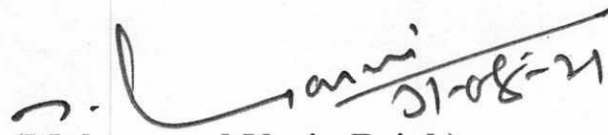
Ms. Rafia Muzafer

D/O Mohammad Muzafer War

R/O Warpora, Rajmhlla, Tehsil Sopore, District Baramulla

vide Notification No.1749 dated 18.03.2020 has been declared as Absolute/Final.

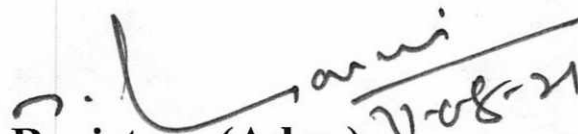
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39899-906/RG/LP Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rafia Muzafer, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

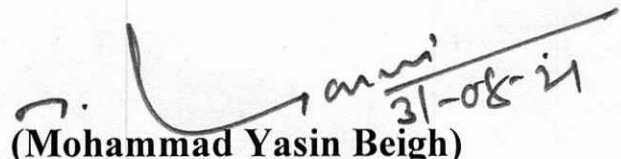
No: 719 of 2021/P9 Dated: 4-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Towseef Ul Islam
S/O Abdul Ahad Lone
R/O Khawaja Bagh, Tehsil & District Baramulla

vide Notification No.1685 dated 16.03.2020 has been declared as Absolute/Final.

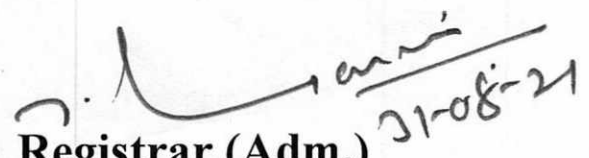
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39913-20/24/LP Dated: 4-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Towseef Ul Islam, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

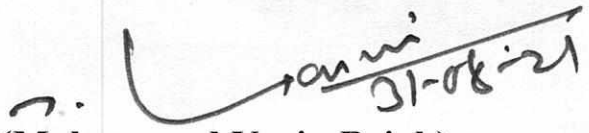
No: 720 of 2-21/24 Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Manzar Muneer
S/O Muneer Ahmad Peer
R/O Dooligam, Banihal, District Ramban

vide Notification No.458 dated 09.12.2020 has been declared as Absolute/Final.

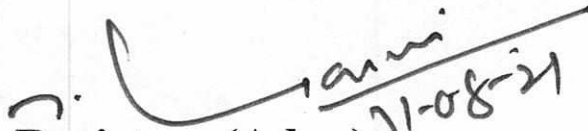
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39921-28/R4/18 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Ramban.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Manzar Muneer, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 721 of 2021/RA Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Brighu Prashar
S/O Joginder Sharma
R/O 35, Peermitha, District Jammu

vide Notification No.1648 dated 28.03.2019 has been declared as Absolute/Final after condonation of delay.

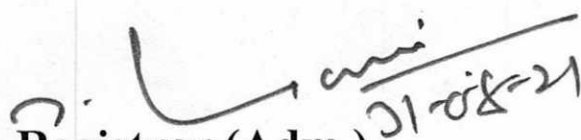
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39929-35/RA/18 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Brighu Prashar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

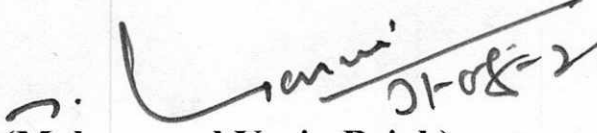
No: 722 of 2021/R4 Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sanum Bukhari
D/O Ab Hamid Bukhari
R/O Village Kreeri, District Baramulla

vide Notification No.1628 dated 05.03.2018 has been declared as Absolute/Final after condonation of delay.

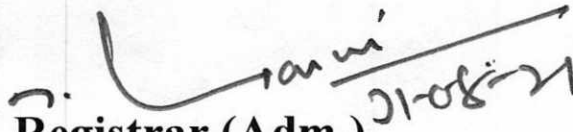
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39936-41/R4/CP Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sanum Bukhari**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 723 of 2021/24/ Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaid Bin Hamid
S/O Abdul Hamid Wani
R/O Mallabagh, Bhagat-I-Shoora, Hamzah Colony, Eidgah, Srinagar

vide Notification No.823 dated 21.09.2019 has been declared as Absolute/Final.

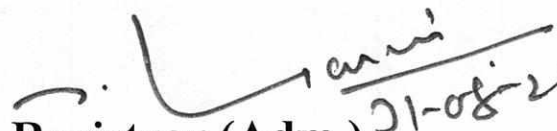
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39942-49/24/10 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Bin Hamid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

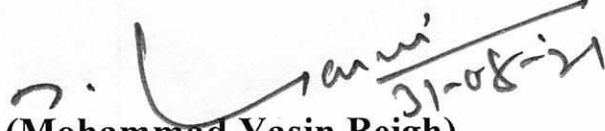
No: 724 of 2021/24 Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Fahad Nisar Khan
S/O Nisar Ahmad Khan
R/O New Colony, Badoo Bagh Khanyar, Hurairah Masjid, H.No.59, Srinagar

vide Notification No.1265 dated 01.01.2019 has been declared as Absolute/Final after condonation of delay.

By Order

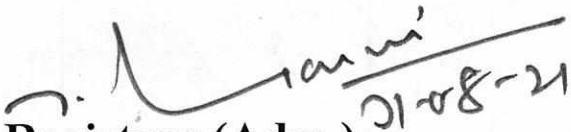

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39950-SB/26/18 Dated: 04-09-2021

27/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Fahad Nisar Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

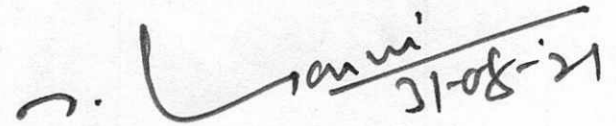
No: 725-4/2021/RG Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Syed Farhana Muneeb
D/O Mohammad Yousuf Shah
R/O Asthan Mohalla, Kakapora, District Pulwama
A/P Bemina, Firdous Colony H.No. 309, Srinagar

vide Notification No.893 dated 19.08.2017 has been declared as Absolute/Final.

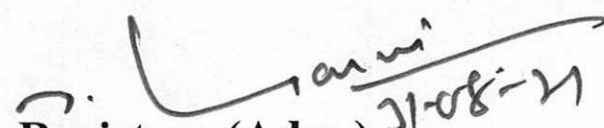
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39957-64/RG/18 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama,
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Syed Farhana Muneeb, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

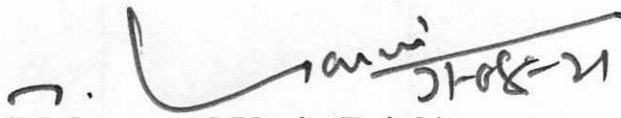
No: 726 of 2021/29 Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Syed Irfan Muhammad
S/O Syed Gh Muhammad
R/O Pachhar, Tehsil Rajpora, District Pulwama

vide Notification No.954 dated 22.11.2019 has been declared as Absolute/Final.

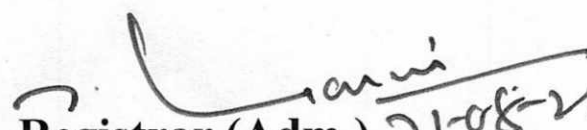
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39965-72/21/8 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Syed Irfan Muhammad, Advocate**
.....for information and necessary action.


Registrar (Adm.) 21-08-21
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

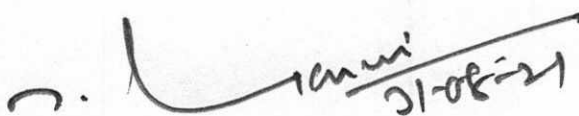
No: 727 of 2021/24/18 Dated: 04-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Adil Rashid Bhat
S/O Abdul Rashid Bhat
R/O Akura, Mattan, Waguzarpora, District Anantnag

vide Notification No.1738 dated 18.03.2020 has been declared as Absolute/Final.

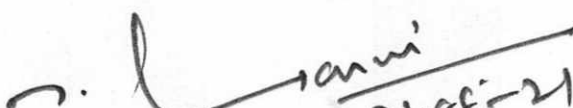
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39986-91/16/18 Dated: 04-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Adil Rashid Bhat**, Advocate
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

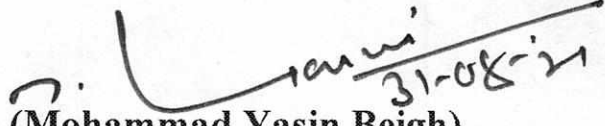
No: 928 of 2021/24 Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Iqbal Ahmad Lone
S/O Gh Ahmad Lone
R/O Village Wanpora, Tehsil Gurez, District Bandipora

vide Notification No.1664 dated 29.03.2019 has been declared as Absolute/Final.

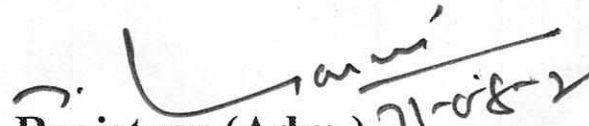
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/8.

No: 40060-67/24/18 Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Iqbal Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

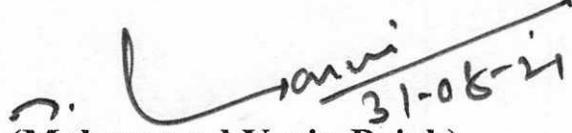
No: 866 of 2021/24 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Qurait Ul Ain
D/O Ghulam Quadir Rather
R/O Buchroo, Rather Mohalla, Tehsil Chadoora, District Budgam

vide Notification No.767 dated 30.12.2020 has been declared as Absolute/Final.

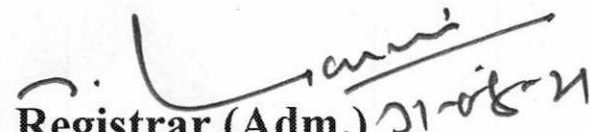
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39374-81/24/4 Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurait Ul Ain, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 867 of 2021 Dated: 03/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

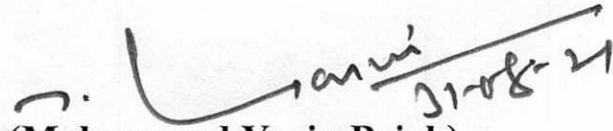
Ms. Zarka

D/O Gh Hussan Bhat

**R/O kralpora Bhag-I-Mehtab, Sekipora near Dhood Ganga Water Plant.
Tehsil B.K. Pora District Budgam**

vide Notification No.779 dated 30.12.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 39382-88/R/LP Dated: 03/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Zarka, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

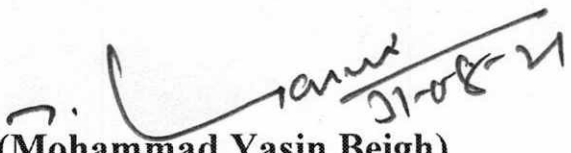
No: 729/01/2021/2014 Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Sayima Rafiq
D/O Mohammad Rafiq
R/O Vessu Qazigund, District Anantnag

vide Notification No.32 dated 15.09.2020 has been declared as Absolute/Final.

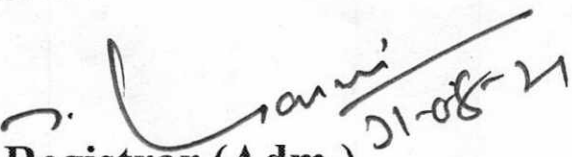
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
21-08-21
26/8/21

No: 40068-75/2021/CP Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sayima Rafiq, Advocate**
.....for information and necessary action.


Registrar (Adm.)
21-08-21
26/8/21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

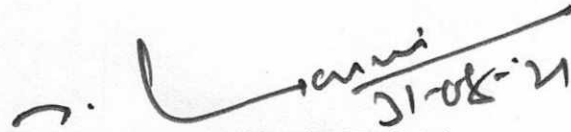
No: 9304/2021/24 Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Rabia Khursheed
D/O Khursheed Ahmad Baba
R/O Sheeri, District Baramulla**

vide Notification No.536 dated 13.10.2014 has been declared as Absolute/Final.

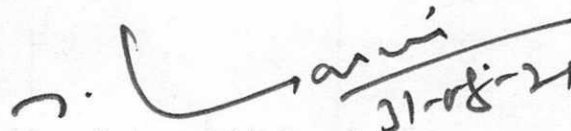
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/8/21

No: 40076-83/24/18 Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rabia Khurshid, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8/21.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 931 of 2021/RG Dated: 06-09-21

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

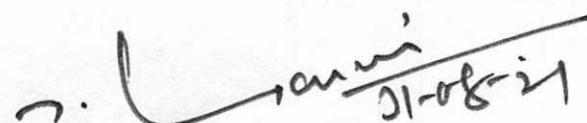
Mr. Rahul Sharma

S/O Ashok Kumar Sharma

R/O Village Gadwal Tehsil Vijay Nagar, District Samba

vide Notification No.1380 dated 30.03.2015 has been declared as
Absolute/Final.

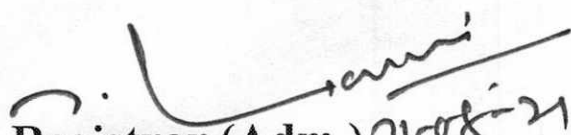
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 400814-90/24/18 Dated: 06-09-21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rahul Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

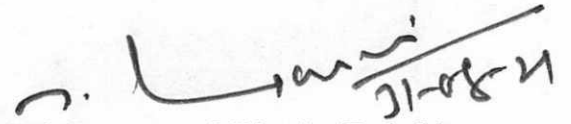
No: 932 of 2021/24 Dated: 06-9-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Jaffer Ahmad Lone
S/O Ab. Rashid Lone
R/O Aloosa Kralpora Tehsil & District Kupwara

vide Notification No.1388 dated 29.12.2017 has been declared as Absolute/Final.

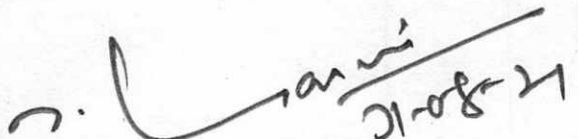
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
As
26/8

No: 40094-101/24/18 Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kupwara.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Jaffer Ahmad Lone, Advocate**
.....for information and necessary action.


Registrar (Adm.)
As
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 933 of 2021/24 Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naziya Rashid
D/O Abdul Rashid Kakroo
R/O Abu Bakar Colony, Bemina, Srinagar

vide Notification No.558 dated 31.03.2021 has been declared as Absolute/Final.

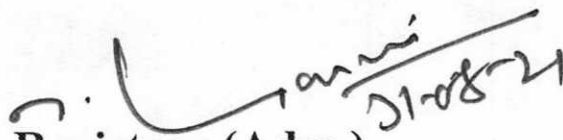
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 90102-09/24/18 Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naziya Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

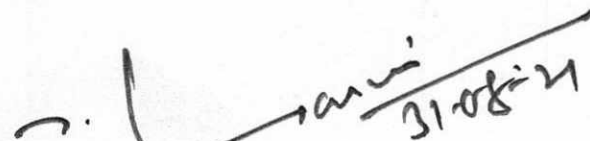
No: 934 of 2021/RG Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Fiza Mehraj
D/O Mehraj Ud Din
R/O Parray Pora, Mohalla Habib Colony, Srinagar

vide Notification No.782 dated 19.09.2019 has been declared as Absolute/Final.

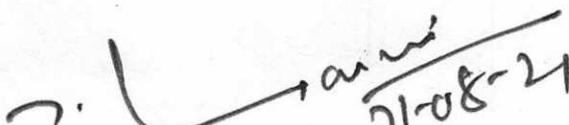
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40110-17/RG/CP Dated: 06-09-2021

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fiza Mehraj, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 935/2021/RG Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

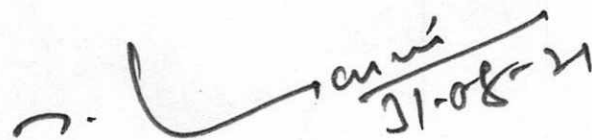
Ms. Isbah Qureshi

D/O Farooq Ahmad Qureshi

R/O H.No.E4, Abau Bakar Colony, Bemina, Srinagar

vide Notification No.789 dated 19.09.2019 has been declared as Absolute/Final.

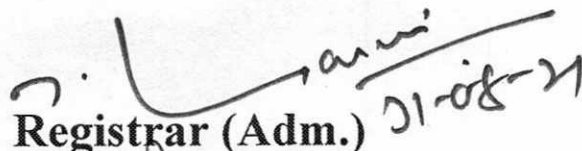
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 90118-25/RG/EP Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Isbah Qureshi, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

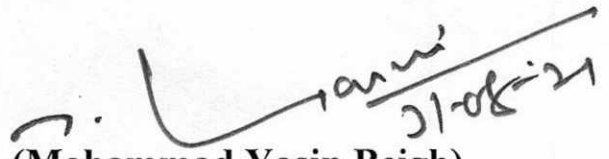
No: 936 of 2021/24 Dated: 06-09-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Aaqib Mushtaq
S/O Mushtaq Ahmad Bhat
R/O Hawanand Chawalgam, Near Bye Pass Road, Tehsil & District Kulgam

vide Notification No.764 dated 19.09.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40126-33/24/10 Dated: 06-09-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Aaqib Mushtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

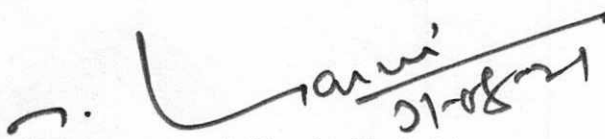
No: 937 of 2021/24 Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Heena Sultan
D/O Mohd Sultan Lone
R/O Badwan Gurez, District Bandipora
A/P Magarmal Bagh, Saria Bala, Srinagar**

vide Notification No.776 dated 19.09.2019 has been declared as Absolute/Final.

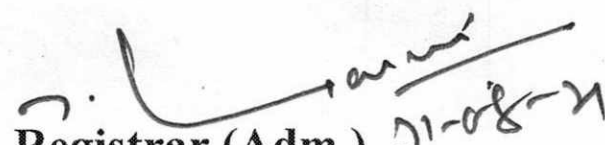
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40134-40/24/10 Dated: 06/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Sultan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 01-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

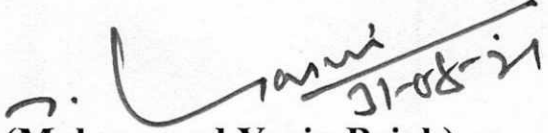
No. 930 / 18 / LD Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Naveed Bukhtiyar
S/O Manzoor Ahmad Khaja Ganie
R/O Garkote Uri, District Baramulla

vide Notification No.38 dated 15.09.2020 has been declared as Absolute/Final.

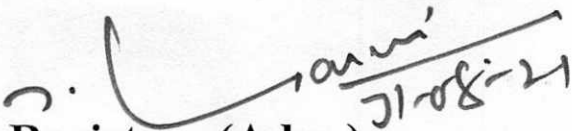
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/8

No: 40141-47/18/10 Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Naveed Bakhtiyar, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

No: 939 of 2021/Rg Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

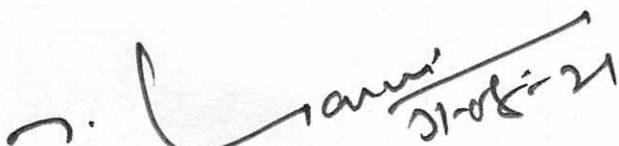
Ms. Tehseena Akhtar

D/O Ab Rahim Bhat

R/O Naidkhai, Sonawari, Tehsil Hajin, District Bandipora

vide Notification No.833 dated 21.09.2019 has been declared as Absolute/Final.

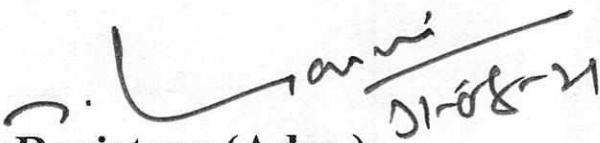
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40148-54/Rg/CP Dated: 6/9/2021

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1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. Ms. Tehseena Akhtar, Advocate
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

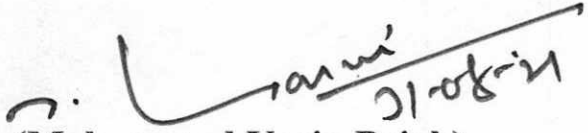
No: 740 of 2024/Reg Dated: 06/9/2024.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Qurat Ul Ain
D/O Khushal Khan
R/O Wazir Bagh, Tehsil South, District Srinagar**

vide Notification No.727 dated 19.09.2019 has been declared as Absolute/Final.

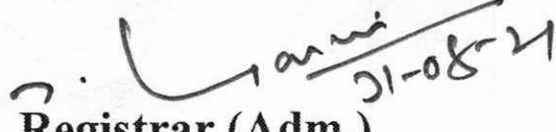
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/8

No: 40155-61/24/LO Dated: 06/9/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Qurat Ul Ain, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

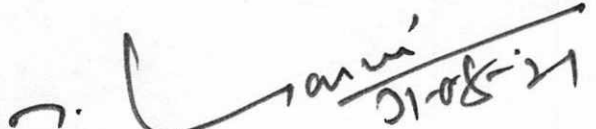
No: 741 of 2021/Rg Dated: 06/9/2021

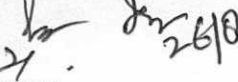
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Masoom Mumtaz Khan
S/O Feroz Ahmad Khan
R/O New Colony, Molvi Stop Lal Bazar, Tehsil Eid Gah, Srinagar

vide Notification No.742 dated 19.09.2019 has been declared as Absolute/Final.

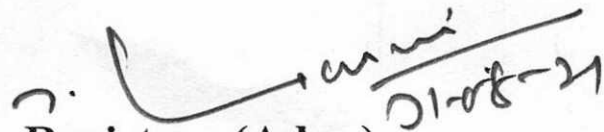
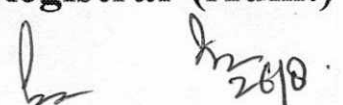
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40162-68/Rg/4 Dated: 06/9/2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Masoom Mumtaz Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

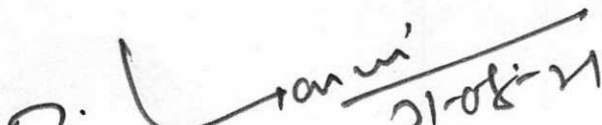
No: 942 of 2021/Ry Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Bushra Qayoom Zargar
D/O Abdul Qayoom Zargar
R/O Munawarbad near Flour Mill Bar Bar Shah, Srinagar

vide Notification No.1113 dated 10.01.2020 has been declared as Absolute/Final.

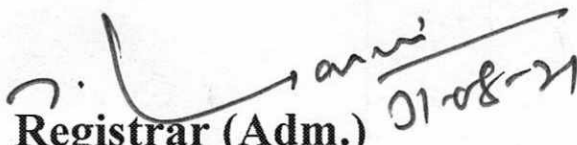
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40169-75/Ry/CP Dated: 06/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bushra Qayoom Zargar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 01-08-21
26/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

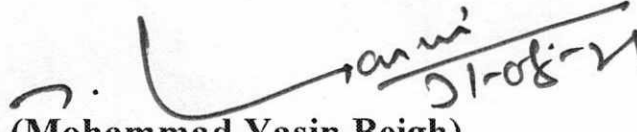
No: 943 of 2021/Rg Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Asifa Ali
D/O Ali Mohd Dar
R/O New Colony Sangam, Tehsil Bijbehara, District Anantnag

vide Notification No.1002 dated 09.01.2020 has been declared as Absolute/Final.

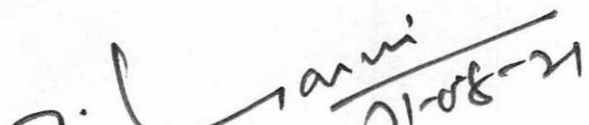
By Order

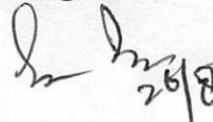

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40176-07/Rg/UP Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Anantnag
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Asifa Ali , Advocate**
.....for information and necessary action.


Registrar (Adm.)


26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

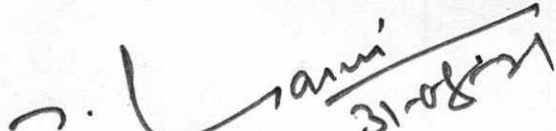
No: 9440/2021/29 Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nadima Akbar
D/O Mohd Akbar Sofi
R/O Brar, Chinar Colony, Bandipora
A/P Police Housing Colony, Qamarwari, Bemina, Srinagar

vide Notification No.934 dated 22.11.2019 has been declared as Absolute/Final.

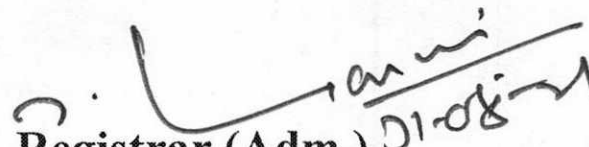
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40183-89/R4/40 Dated: 6/9/2021 26/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nadima Akbar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 01-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 9450/2021/R4 Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Umaiya Khatlani

D/O Athar Hussain Khatlani

R/O Friends Colony 'A', Lane No.1, H.M.T, House No.35, Srinagar

vide Notification No.1156 dated 10.01.2020 has been declared as Absolute/Final.

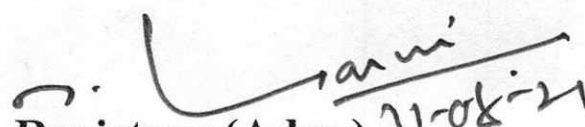
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40190-96/R4/C Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Umaiya Khatlani, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

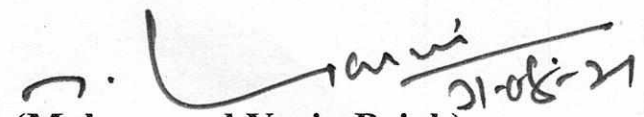
No: 946 of 2021/22 Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Omar Rashid Marazi
S/O Abdul Rashid Marazi
R/O Court Road Dewan Bagh, Baramulla

vide Notification No.1076 dated 10.01.2020 has been declared as Absolute/Final.

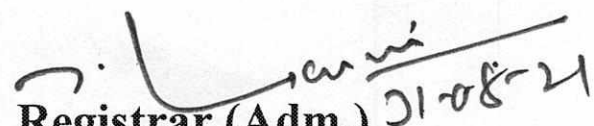
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
21-08-21

No: 40197.203/23/24 Dated: 06/9/2021
26/8/21

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla..
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Omar Rashid Marazi, Advocate**
.....for information and necessary action.


Registrar (Adm.)
21-08-21
26/8/21.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

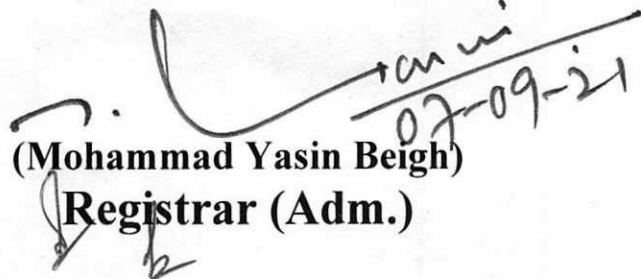
No: 983/RG/LP Dated: 07/09/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. S. Arshad Hussain Andrabi
S/O Gh. Mustafa Andrabi
R/O Ratnipora, Peer Mohalla, Tehsil Kakappora, District Pulwama
A/P 180-A, Purshotam Building Subash Nagar, Jammu

vide Notification No.1567 dated 10.03.2020 has been declared as Absolute/Final after condonation of delay.

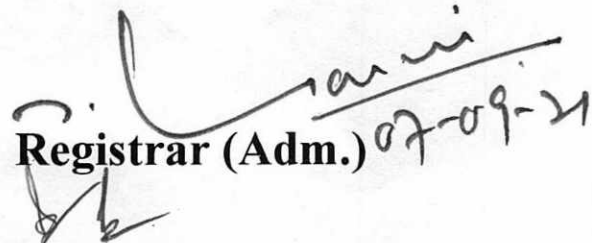
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40498-504/RG/LP Dated: 07/09/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. S. Arshad Hussain Andrabi, Advocate**
.....for information and necessary action.


Registrar (Adm.) 07-09-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 947 of 2021/Rg Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Maqsood Ahmed
S/O Hakim Din
R/O Village Draba, Tehsil Surankote, District Poonch
A/P Nowabad, Sunjawan Rod Near India Cake House, Jammu**

vide Notification No.1337 dated 02.01.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40204-10 Rg/14 Dated: 06/9/2021 24/8/21 24/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Poonch.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Maqsood Ahmed, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

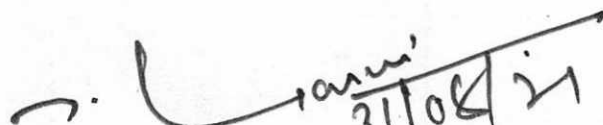
No: 9480/2021/R Dated: 6/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nuzhat Shabir
D/O Shabir Ahmad Shah
R/O H.No.4700, Adipora, Sopore, Baramulla

vide Notification No.1904 dated 16.03.2018 has been declared as Absolute/Final.

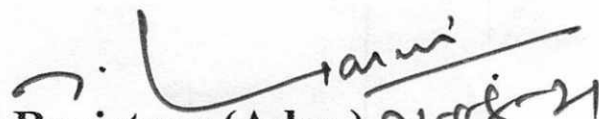
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40211-17/R/CP Dated: 6/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baramulla.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baramulla.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nuzhat Shabir, Advocate**
.....for information and necessary action.


Registrar (Adm.) 01-08-21
26/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

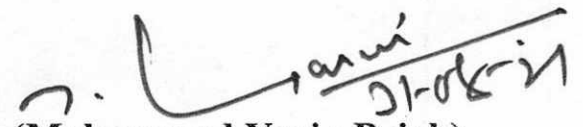
No: 949 of 2021/Ry Dated: 06/9/2021

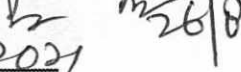
Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Amandeep Singh
S/O Vijay Singh
R/O Muthi, Rakwalan, Tehsil & District Kathua

vide Notification No.1837 dated 15.03.2018 has been declared as Absolute/Final.

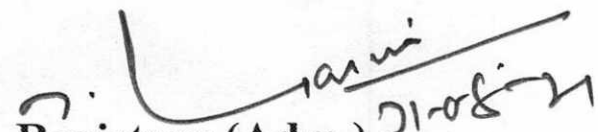
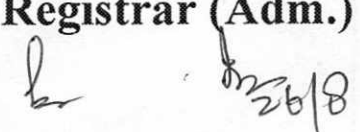
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40218-22/Ry/KD Dated: 06/9/2021 

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kathua.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Amandeep Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.) 

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

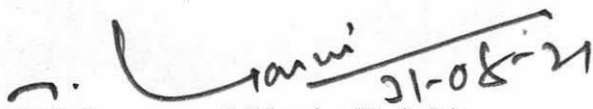
No: 9509/2021/Rg Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deepak Kumar Khokhar
S/O Madan Lal
R/O Village Adlehar, Bishnah, District Jammu.

vide Notification No.1650 dated 28.03.2019 has been declared as Absolute/Final.

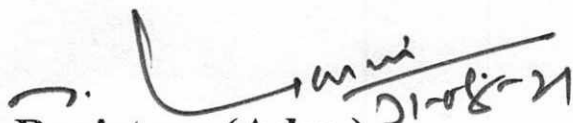
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40224-30/Rg/CP Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deepak Kumar Khokhar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 951/3/2021/Ry Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Abilash Magotra


S/O Ram Rattan

R/O Village Chak Rakwalan, District Udhampur

A/P LIG, 69, Phase-I Housing Colony, Udhampur

vide Notification No.1627 dated 28.03.2019 has been declared as Absolute/Final.

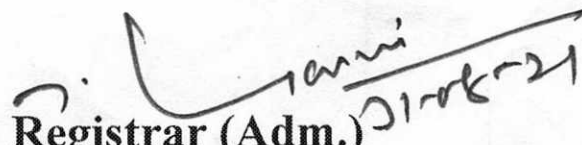
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40230-36/Ry/P Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Abilash Magotra, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 952 of 2021/Rg Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mohd Yaseer Choudhary
S/O Mohd Shabir
R/O Swari, Koteranka, Rajouri

vide Notification No.1683 dated 29.03.2019 has been declared as Absolute/Final.

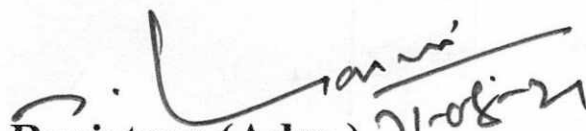
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
26/9

No: 40237-43/Rg/CP Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Rajouri.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Yaseer Choudhary, Advocate**
.....for information and necessary action.


Registrar (Adm.)
26/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

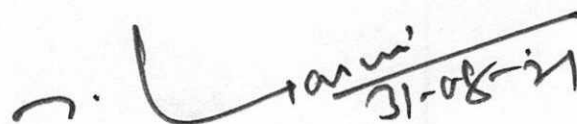
No: 953 of 2021/ly Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Nabeela Nissar
D/O Sheikh Nissar Ahmad
R/O Mukhta Pukhari, Vichar Nagh, Tehsil Eid Gah, District Srinagar

vide Notification No.816 dated 20.09.2019 has been declared as Absolute/Final.

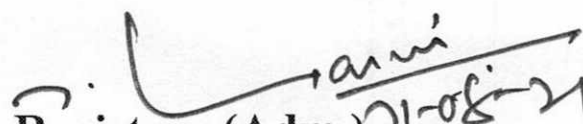
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40244-50/R3/CD Dated: 06/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nabeela Nissar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

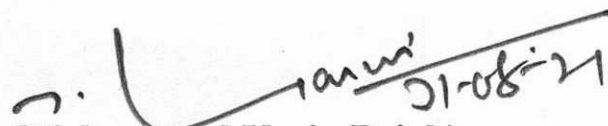
No: 954 of 2021/12 Dated: 06/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Deep Daler Singh Kulzem
S/O Amarjit Singh
R/O Village Thickerian Tehsil R. S. Pura, District Jammu

vide Notification No.1652 dated 29.03.2019 has been declared as Absolute/Final.

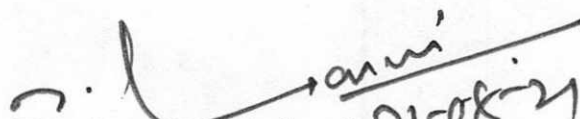
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40251-57/12/14 Dated: 08/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Deep Daler Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 9569/2021/24 Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

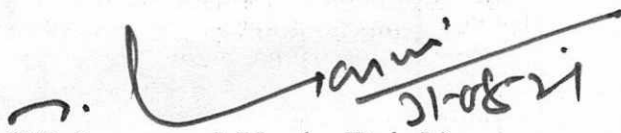
Mr. Shubam Kapoor

S/O Sunil Kapoor

R/O Kapoor Residence, Ward No. 4, Adarsh Colony, Udhampur

vide Notification No.1771 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 40205-91/24/CP Dated: 07/9/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shubam Kapoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 95707/2021/B Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tania Sharma

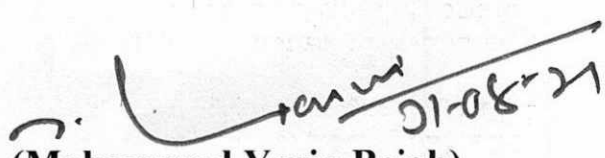
D/O Satish Sharma

R/O H.No. 176, New Plot, Near State Motor Garage, Jammu

A/P H.No. 347 Ward No. 39 Patoli Mangotrian, Jammu

vide Notification No.1691 dated 30.03.2019 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40292-90/B/10 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 9509/2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

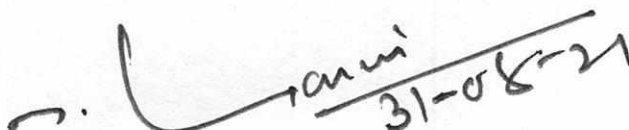
Ms. Varnika Gupta

D/O Rajesh Gupta

R/O Ward No.17, Friend's Colony near Kidzee School, Omarah, Udhampur

vide Notification No.1699 dated 30.03.2019 has been declared as Absolute/Final.

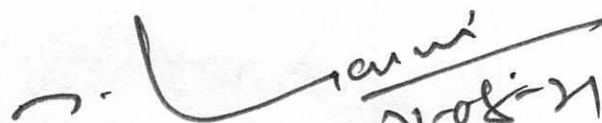
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40299-305/24/2021 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Udhampur.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Varnika Gupta, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 959 9/2021/24 Dated: 07/9/2021 ,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

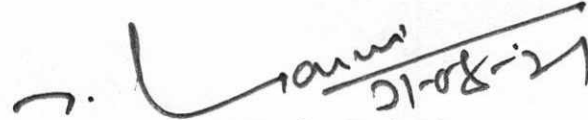
Mr. Sahib Thakur

S/O Raj Singh

R/O Wazir House Kalika Nagar, Kundrarian, Katra, Reasi

vide Notification No.1735 dated 30.03.2019 has been declared as Absolute/Final.

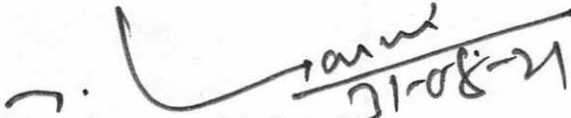
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40304-10/24/10 Dated: 07/9/2021 ,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sahib Thakur, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 960 of 2024/24 Dated: 07/9/2024

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Eijaz Ahmad Malik
S/O Haron Rashid Malik
R/O Boh, D.H.Pora, District Kulgam

vide Notification No.27 dated 16.05.2019 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40311-17/24/CP Dated: 07/9/2024

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Eijaz Ahmad Malik, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

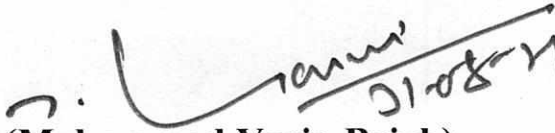
No: 961 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zahid Miyan
S/O Mohd Amin Wani
R/O Wani Mohalla, Diver Tral, District Pulwama

vide Notification No.1663 dated 29.03.2019 has been declared as Absolute/Final.

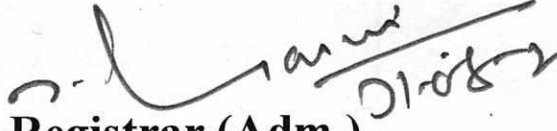
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27/9

No: 40318-24/24/CP Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zahid Miyan, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 962 of 2021/29 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Faheem Wani


S/O Ishtiyag Ahmed Wani,

R/O H.No.192, Nursing Garh, Srinagar

A/P H.No.103, Allah Villa, Jehangir Colony, Baghat-E-Barzulla, Srinagar

vide Notification No.129 dated 17.06.2019 has been declared as Absolute/Final.

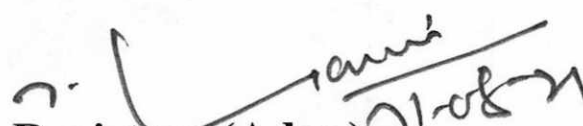
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40325-31/24/CP Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Faheem Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 963 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

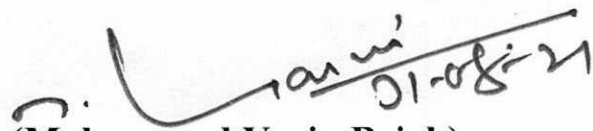
Ms. Anu Kumari

D/O Ram Paul

R/O Ward No.4, House No.96, R.S. Pura, Jammu

vide Notification No.123 dated 17.06.2019 has been declared as Absolute/Final.

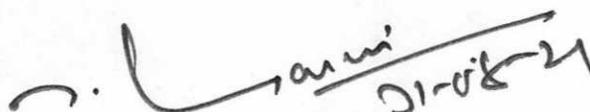
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40332-38/P/4 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anu Kumari, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/9

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

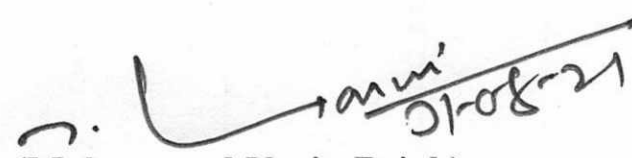
No: 964 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the
Advocates Act, 1961 in favour of:

**Mr. Dalvinder Kumar
S/O Bachiter Singh
R/O Vill Bhadrone, Tehsil & District Jammu**

vide Notification No.103 dated 17.06.2019 has been declared as
Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40339-45/24/4 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Dalvinder Kumar, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

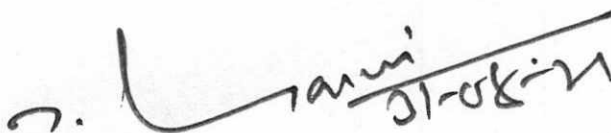
No: 96507/2021/Rg Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Akhil Tandon
S/O Deepak Tandon
R/O H.No.39, Bakshi Nagar, Jammu

vide Notification No.452 dated 02.07.2018 has been declared as Absolute/Final.

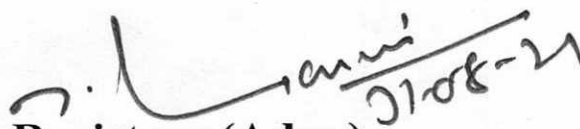

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40346-52/Rg/Ld Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Jammu.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Akhil Tandon, Advocate**
.....for information and necessary action.


Registrar (Adm.)

27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

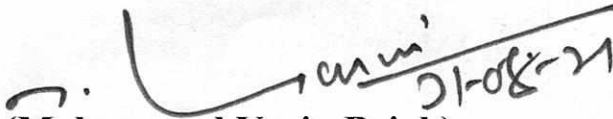
No: 966 of 2021/24 Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Tariq Ahmad Mir
S/O Ab. Rahim Mir
R/O Bagbal, K.B. Pora, D.H.Pora, Kulgam

vide Notification No.847 dated 17.08.2017 has been declared as Absolute/Final.

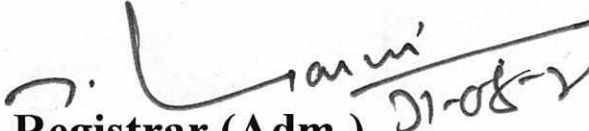
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
21-08-21
27/8

No: 40353-59/24/4 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tariq Ahmad Mir, Advocate**
.....for information and necessary action.


Registrar (Adm.)
21-08-21
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

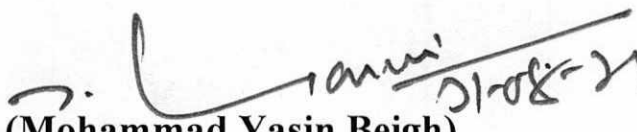
No: 9679/2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Rohit Paul Sharma
S/O Krishan Paul Sharma
R/O Ward No.3, H.No.81, Tehsil Katra District Reasi.

vide Notification No.815 dated 01.03.2013 has been declared as Absolute/Final.

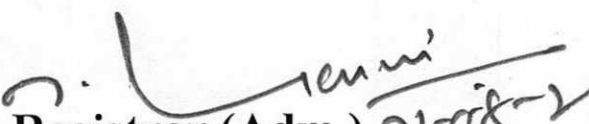
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
27/8

No: 40360-66/24/6 Dated: 07/9/2021.

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Reasi.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Rohit Paul Sharma, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 968 of 2021/22 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

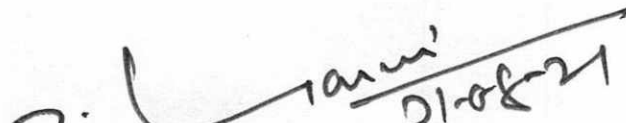
Ms. Fareha Wani

D/O Riaz Ahmed Wani

R/O Wani Mohall, Ghat, Tehsil & District Doda

vide Notification No.1549 dated 03.03.2018 has been declared as Absolute/Final.

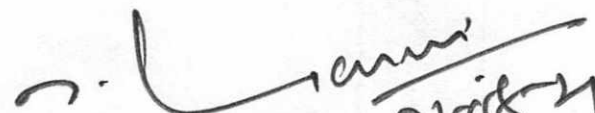
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40367-73/24/10 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Baderwah.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Doda.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Fareha Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

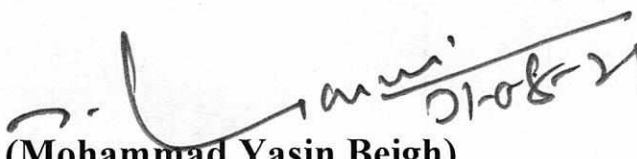
No: 969 92024/29 Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Vishal Singh
S/O Ramesh singh
R/O Mandi Kheri, Samba

vide Notification No.1332 dated 12.12.2017 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40374-80/24/4 Dated: 07/9/2021,

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Samba.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Vishal Singh, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

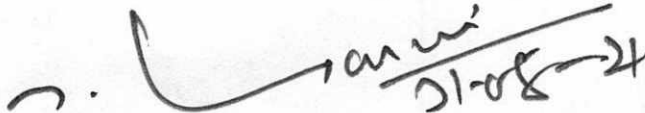
No: 970 J 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Zaid Ali Wani
S/O Shoukat Ali Wani
R/O Victory Manzil, Raj Bagh, Srinagar

vide Notification No.01 dated 01.04.2013 has been declared as Absolute/Final.

By Order

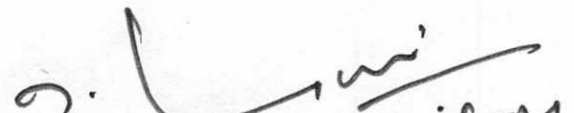

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40382-08/24/4 Dated: 07/9/2021

27/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Zaid Ali Wani, Advocate**
.....for information and necessary action.


Registrar (Adm.)
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 971 8/2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Ishfaq Ahmad Yatoo
S/O Mohammad Yousuf Yatoo
R/O Rakhi Shilvath, Sumbal, District Bandipora

vide Notification No.441 dated 09.12.2020 has been declared as Absolute/Final.

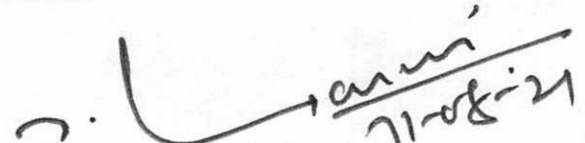
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
31-08-21
27/8

No: 40389 95/24/4 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Ishfaq Ahmad Yatoo, Advocate**
.....for information and necessary action.


Registrar (Adm.)
31-08-21
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 973 of 2021/24 Dated: 07/9/2021,

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Iqra Manzoor
D/O Manzoor Ahmad Wani
R/O Kadalbal Pampore, District Pulwama

vide Notification No.445 dated 09.12.2020 has been declared as Absolute/Final.

By Order

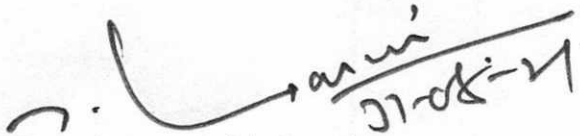

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40403-9/24/21 Dated: 07/9/2021,

27/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Pulwama.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Iqra Manzoor, Advocate**
.....for information and necessary action.


Registrar (Adm.)

27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 972 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Ansa Ishtaq

D/O Ishtaq Ahmad Zogi

R/O Saraf Kadal, Killi Masjid, Saraf Kadal , Tehsil Khanyar, District Srinagar

vide Notification No.418 dated 09.12.2020 has been declared as Absolute/Final.

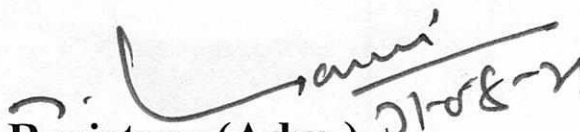
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40396-402/24/10 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Ansa Ishtaq, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 955/RG/LP Dated: 6-9-2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Naurina Ashraf Khan
D/O Mohammad Ashraf Khan
R/O Bongam, Shopian, Mir Mohalla, District Shopian

vide Notification No.1777 dated 08.05.2020 has been declared as Absolute/Final after condonation of delay.

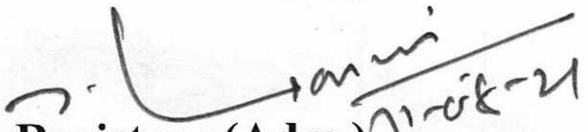
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40272-78/RG/LP Dated: 6-9-2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Shopian.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Shopian.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Naurina Ashraf Khan, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

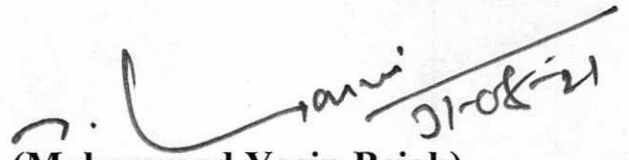
No: 9749/2021/Rg Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Tahira Bashir
D/O Bashir Ahmad Sheikh
R/O Gureiz, District Bandipora
A/P Nowpora Bandipora, Naaz Colony Bandipora

vide Notification No.157 dated 18.06.2019 has been declared as Absolute/Final.

By Order

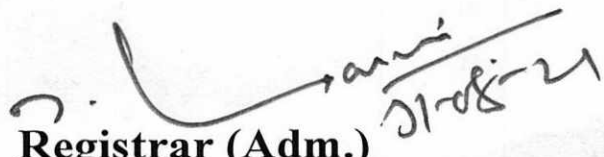

(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40410-16/Rg/LP Dated: 07/9/2021.

27/8

Copy forwarded to the: -

1. Principal District and Sessions Judge, Bandipora.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Bandipora.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tahira Bashir, Advocate**
.....for information and necessary action.


Registrar (Adm.)

27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

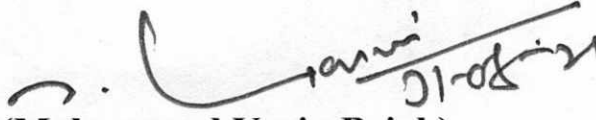
No: 975 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Mudasar Ahmad Dar
S/O Mohmad Maqbool Dar
R/O Marval Kakapora, (Goore Mohalla), District Pulwama

vide Notification No.929 dated 22.11.2019 has been declared as Absolute/Final after condonation of delay.

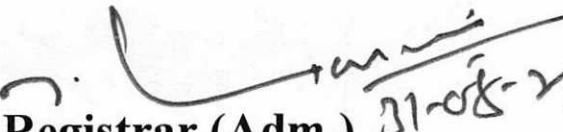
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40417-23/24/LD Dated: 07/9/2021

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3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Pulwama.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasar Ahmad Dar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 31-08-21
27/8

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 976 of 2021/RG Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:


Ms. Nasiha

D/O Bashir Ahmad Dar

R/O Nowgam Bonpora, near Masjid Noor, Srinagar

vide Notification No.715 dated 19.09.2019 has been declared as Absolute/Final.

By Order

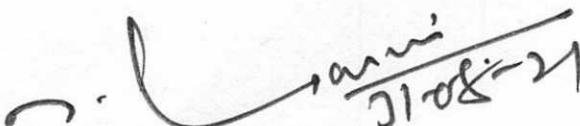


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40424-30/RG/10 Dated: 07/9/2021


27/9

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1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Nasiha, Advocate**
.....for information and necessary action.


Registrar (Adm.)

27/9.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION

No: 970 J2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

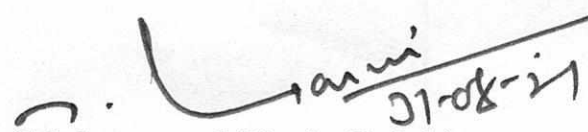
Ms. Bisma Rasool

D/O Gh Rasool

R/O Ellahi Bagh, "B", Gulbahar Colony, Rangpora, Srinagar

vide Notification No.21 dated 15.09.2020 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40430-44/24/1 Dated: 07/9/2021

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4. President, J&K High Court Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Bisma Rasool, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

NOTIFICATION


No: 977 of 2021/24 Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Farrukh Mushtaq Sheikh
S/O Mushtaq Ahmed Sheikh
R/O Mohalla Fardiya Near Masjid Noor , Doda**

vide Notification No.684 dated 29.12.2015 has been declared as Absolute/Final.


By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)
31-08-21

No: 40431-37/R3/10 Dated: 07/9/2021

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Baderwah.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Farrukh Mushtaq Sheikh, Advocate**
.....for information and necessary action.


Registrar (Adm.)
31-08-21

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

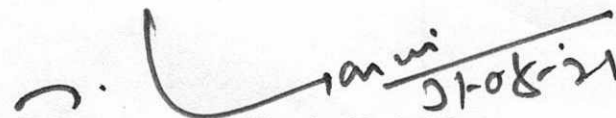
No: 979 of 2021/24 Dated: 07/ 9/ 2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Ms. Shaziya Jaffar
D/O Mohd Jaffar Dar
R/O Hamdania Colony Bemina Srinagar

vide Notification No.942 dated 22.11.2019 has been declared as Absolute/Final.

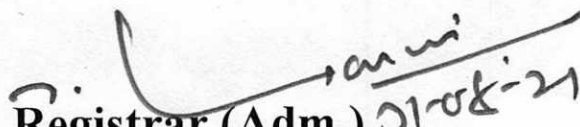
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40445-51/A/4 Dated: 07/9/2021

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Srinagar.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Shaziya Jaffar, Advocate**
.....for information and necessary action.


Registrar (Adm.) 01-08-21
27/8.

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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NOTIFICATION

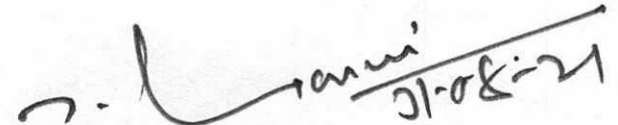
No: 980 of 2021/24 Dated: 07/9/2021

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Ms. Showkeen Rashid
D/O Abdul Rashid Rather
R/O Dardpora, District Budgam**

vide Notification No.440 dated 04.09.2013 has been declared as Absolute/Final.

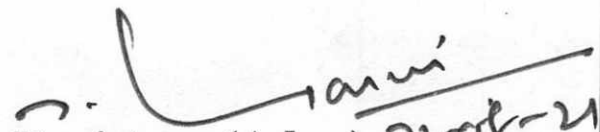
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40452-50/24/14 Dated: 07/9/2021

Copy forwarded to the: -

1. Principal District and Sessions Judge, Budgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Budgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Showkeen Rashid, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

No: 981 of 2021/24 Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

Mr. Irfan Firdos

S/O Mir Firdos Ahmed

R/O Mir Mohalla, Qasba Baghat Janglat Mandi, District Anantnag

vide Notification No.525 dated 02.08.2016 has been declared as Absolute/Final.

By Order


(Mohammad Yasin Beigh)

Registrar (Adm.)

No: 40459-65/24/1 Dated: 07/9/2021.

Copy forwarded to the: -

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Anantnag.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Irfan Firdous, Advocate**
.....for information and necessary action.


Registrar (Adm.)

**HIGH COURT OF JAMMU & KASHMIR AND LADAKH
AT SRINAGAR**

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

NOTIFICATION

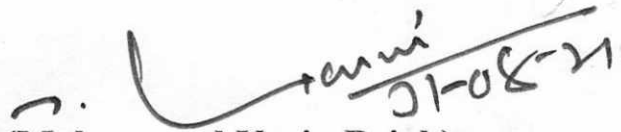
No: ^{92041.} 902/Rg/CP Dated: 07/9/2021.

Provisional admission as an Advocate, granted under the Advocates Act, 1961 in favour of:

**Mr. Peerzada Abid Hussain
S/O Late Peer Mohd Syed
R/O Chowgam, Devsar, Kulgam
A/P Chehlan Herpora Kulgam**

vide Notification No.821 dated 12.02.2016 has been declared as Absolute/Final.

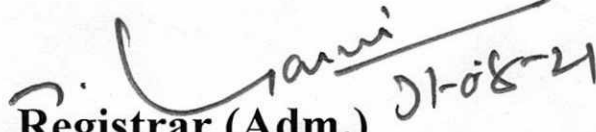
By Order


(Mohammad Yasin Beigh)
Registrar (Adm.)

No: 40466-72/Rg/CP Dated: 07/9/2021.

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1. Principal District and Sessions Judge, Kulgam.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Bar Association, Kulgam.
5. CPC e-Courts High Court of J&K Srinagar for uploading on the official website.
6. Incharge Chief Librarian, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Peerzada Abid Hussain, Advocate**
.....for information and necessary action.


Registrar (Adm.)